

JOINT COMMITTEE REPORT
OF
M/S. OM ORGANIC, PLOT NO. D-3/150/1, PHASE-3, GIDC DAHEJ,
TA. VAGRA, DIST. BHARUCH
[IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 12.04.2022
IN THE MATTER OA 272/2022 (PRINCIPAL BENCH)]



JOINTLY PREPARED BY:



**Directorate of
Industrial Safety
& Health,
Bharuch**



**Gujarat State
Disaster
Management
Authority,
Gandhinagar**



**Gujarat Pollution
Control Board,
Regional Office,
Bharuch**



**Central Pollution
Control Board,
Regional
Directorate,
Vadodara**



**Collector
&
District
Magistrate,
Bharuch**

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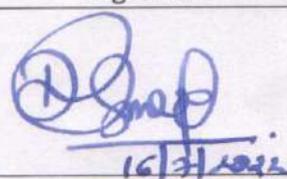
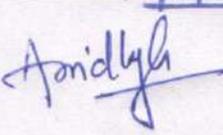
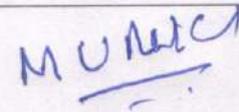
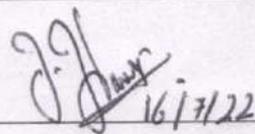
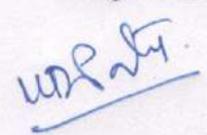
JOINT COMMITTEE REPORT OF M/S. OM ORGANIC, PLOT NO. D-3/150/1, PHASE-3, GIDC

DAHEJ, TA. VAGRA, DIST. BHARUCH

[IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 12.04.2022 IN THE MATTER OA

272/2022 (PRINCIPAL BENCH)]

COMMITTEE MEMBERS

Sr. No.	Name of Committee Member	Signature
1	Shri Tushar D. Sumera, IAS. Collector and District Magistrate, Bharuch.	 16/7/22
2	Dr. Arvind Kumar Jha Scientist E, Central Pollution Control Board (CPCB), Regional Directorate (W), Vadodara, Gujarat	
3	GPCB Regional Officer Bharuch, Gujarat Pollution Control Board, Regional Office, Bharuch, Gujarat	
4	Dr. Manoj K Patadiya, GAS Director, Gujarat State Disaster Management Authority, Gandhinagar	
5	Deputy Director, DISH, Bharuch	 16/7/22
6	Expert Member Prof. (Dr) U D Patel Professor & Head, Civil Engg. Dept., MS University, Vadodara	

1.0 Background:

A fatal blast and fire accident happened at M/s Om Organic, Dahej on 11.04.2022 which caused death of workers of unit. Based on the media report (The Times of India dated 12th April, 2022, titled **"Six killed in chemical factory blast in Gujarat"** of this fatal accident, Hon'ble National Green Tribunal (NGT) took up the matter suo moto vide original application no. 272/2022(WZ). In the matter, Hon'ble NGT passed an order dated 12.04.2022. Part of the order reads as,

".....we constitute a five-member joint Committee of CPCB, State PCB, District Magistrate, Bharuch, Director, Industrial Safety Gujarat and State Disaster Management Authority to undertake visit to the site to ascertain the cause of the incident, extent of loss to living beings and other environment and compensation required, amount of compensation paid, persons responsible and to identify steps to prevent such incident in future.The statutory regulators may ensure that compensation payable to the heirs of the deceased and to the injured is duly paid in absence of which the unit may not be allowed to function. The Committee may also coordinate with any other individual or agency or stake holders. It may also be ascertained whether earlier directions of this Tribunal on the subject have been acted upon by the Chief Secretary, Gujarat and other authorities in the State."

1.1 The committee

In compliance of the order dated 12.04.2022, a committee was constituted comprising of following members:

1	Shri Tushar D. Sumera, IAS. Collector and District Magistrate, Bharuch.
2	Dr. Arvind Kumar Jha Scientist E, Central Pollution Control Board (CPCB), Regional Directorate (W), Vadodara, Gujarat
3	Shri Falgun M. Modi (Transferred) Regional Officer, Gujarat Pollution Control Board, Regional Office, Bharuch, Gujarat From date – 21/06/2022 Mrs. M U Patel Regional Officer, Gujarat Pollution Control Board, Regional Office, Bharuch, Gujarat
4	Dr. Manoj K. Patadiya, GAS Director, Gujarat State Disaster Management Authority
5	Shri J. J. Patel Asst. Director, DISH, Bharuch

1.2 Task assigned to the committee

A virtual meeting was held among the committee members on 20.04.2022 to identify the tasks in compliance of the order. For the compliance of the order, following tasks are identified.

- (i) To undertake Joint Visit of the Site of Incident.
- (ii) To ascertain cause of incident.
- (iii) To ascertain extent of loss of living beings and compensation required.
- (iv) To ascertain extent of loss to the environment and compensation required.
- (v) The amount of compensation paid to the deceased persons.
- (vi) To identify persons responsible for the incident.
- (vii) To identify steps to prevent such incidents in future.
- (viii) To ascertain whether earlier directions of the Hon'ble NGT on the subject have been acted upon by the Chief Secretary, Gujarat and other authorities in the state.

The committee requested Prof. (Dr.) Upendra. D. Patel, Head, Civil Engg. Dept., M. S. University of Baroda, Vadodara to associate as expert member with the committee in the matter.

1.3 Approach of the Committee

A committee meeting was convened on 13.05.2022 for information sharing among concerned departments viz Directorate of Industrial Safety & Health (DISH), Gujarat Pollution Control Board (GPCB), District Magistrate, Bharuch, Directorate of Industrial Safety and Central Pollution Control Board (CPCB) and adopted following approach for compliance of the order of the Hon'ble NGT.

- (a) **Visit and inspection of the accident site:** The committee carried out detailed site inspection and surveyed the surrounding area on 13.05.2022.
- (b) **Interaction with plant personnel:** The committee interacted with the representatives of the unit as two alive personnel working at the time of accident were reported as on leave.
- (c) **Collection of information and documents related to the incident:** The committee collected various permissions, available records, quantity of materials stored on the date of accident, relevant CCTV footage of incident from nearby industry
- (d) **Compensation Calculation:** The committee referred Employees Compensation Act, 1923, CPCB guideline alongwith various reports as mentioned in the order of Hon'ble NGT for calculation of compensation to deceased personnel and damage to the environment.

After compilation of information, meeting was convened among committee members on 13.07.2022 and 16.07.2022 to discuss the information available, calculate the compensation and conclude the report.

2.0 About M/s Om Organic, Dahej.

M/s. Om Organic is located at Plot No. D-3/150/1, GIDC Dahej Phase III, Dist.: Bharuch Gujarat, PIN-392140. The unit is having permission for the distillation of 500 MT/Month spent solvent. Except south direction (a vacant plot in immediate south), the industry is surrounded by other operational units. Two units are sharing common boundary with the unit. The industries in the vicinity of the unit are given in the Table-1.

Table 1 Neighbouring industries from the unit

Sr. No.	Direction	Plot No	Name of Unit	Product manufactured
1.	North	D-3/148-1 & 149-1	M/s. M/s. Sitamani Organics Pvt. Ltd. Organics Pvt. Ltd. Organics Pvt. Ltd.	<ol style="list-style-type: none"> 1. PTS Acid And/or 2. Benzene sulphonic acid And/or 3. p-xylene sulphonic acid And/Or 4. M-Xylene sulphonic acid And/or 5. Cumenesulphonic acid And/Or 6. PCBSC And/Or 7. Benzene sulfonyl chloride And/or 8. M-nitro,P-Chloro Benzene sulfonyl chloride And/Or 9. PTSC (p-Toluene sulfonyl Chloride) And/or
2.	North	D-3/151 & 158	M/s. Vital Chemtech LLP	<ol style="list-style-type: none"> 1. Phosphorus tri chloride 2. Phosphorus oxychloride 3. Phosphorus Pentoxide 4. Phosphorus Peta Chloride 5. Poly phosphoric Acid 6. Repacking of :Phosphorus Acid Crystals , Phosphorus Penta sulphide, Dipotassium Phosphate, Mono potassium Phosphate, HEDP and its salts, ATMP and its salts, Organo phosphonates, Organic Phosphates, Organics Phosphites, Magnesium Oxide, Phosphoric Acid
3.	East	D-3/146 TO 149	M/s. Mane India Pvt. Ltd.	<ol style="list-style-type: none"> 1. Flavours used for food products 2. Fragrances used for Personal and Home care products
4.	West	D-3/162/1 62/172	M/s. Topline Commodities Pvt. Ltd.	<ol style="list-style-type: none"> 1. Synthetic leather, PU/PVC coated (Technical Textile)

Any safety breach in this unit can severely trigger and escalate hazardous accidents in adjoining units.

2.1 Consents and clearances/ permissions

The consents and clearances obtained by the unit is given in Table-2.

Table 2 Consents and clearances available with the unit

Sr. No.	Name of licenses/certifications	Document No.	Validity	Department
1	License under Factories Act	Registration No. 1639/24117/2021 License No.43574 dated 22.09.2021	31.12.2026	DISH
2	Solvent License	W-252 Dated 13.12.2021	31.12.2022	District Magistrate, Bharuch
3	Storage of petroleum and/ or explosive	P/WC/GJ/16/487 (P458728) Dated: 19.06.2020 & P/WC/GJ/15/2723 (P457280) Dated: 19.06.2020	31.12.2029	PESO
4	Environmental Clearance	SEIAA/GUJ/EC/5(F)/611/2021 Dated 11.05.2021	--	SEIAA
5	Consent to Establish	CTE - 96121	22/07/2025	GPCB
6	Consent to Operate	AWH - 109868	27/08/2025	GPCB

3.0 About the unit where accident took Place

3.1 Plant and process

M/s Om Organic is located at Plot No. D-3/150/1, Phase –III, GIDC Estate Dahej, Tal. Vagra, Dist. Bharuch, Gujarat. Unit is engaged in distillation of spent solvents for the recovery of usable solvents. For this purpose, unit has installed 5 reactors. Besides, two distillation columns, primary and secondary condenser, cooling tower, chilling plant and carbon tower are installed for the same.

3.2 Raw material:

The unit has memorandum of understanding (MOU) with several pharmaceutical units and chemical units (Dyes and dye intermediates, printing ink, etc.) for obtaining spent solvent and recovered solvent for further processing. As per the MoU, the unit receives spent solvent through manifest system. The processed raw materials are by and large sold in open market.

3.3 Manufacturing Process:

Distillation of spent solvent involves loading of reactor with spent solvent and additives using pump, heating of the mixture for fractional distillation to separate the products followed by condensing (2 stage).

In a reactor, spent solvents (Toluene / Xylene / Acetone / MIBK / Methanol / IPA / MDC / Ethyl Acetate / DMF / Butanol / MEK / Cyclohexane / THF / Isopropyl Ether / Butyl Acetate / Methyl Acetate / Benzene / Ethanol, etc) is charged alongwith additives (Na₂CO₃, NaOH, etc.) and heated with the help of steam. After heating the material enters column. The column is having SS suzler packing. After column, material enters primary and secondary condenser in series followed by receiver. The vapour of distillate is collected in receiver. From receiver, the purified material is stored and inter cut material is again sent to reactor. Each column is having two receivers. The discharged hazardous waste i.e. residue from reactor is collected for disposal. The reactor vessels have individual capacity of 10 KL. Column is having 45 feet (about 13.7m) height and 0.6 m diameter. The primary and secondary condenser is having heat exchange area of 30 m² and 10 m² respectively. The diameter of vapour line is about 6 inch (0.1524 m). The chiller is having capacity of 32 TR (Tons of refrigeration). TR is the amount of heat transferred to freeze or melt 1 ton of ice at 0°C in 24 hours. 1 TR is approximately 3024 Kcal/hr of energy/heat load. Cooling tower capacity is about 500 TR. The schematic flow diagram of the process is given in **Annexure-I**. It was observed that ejector based vacuum control mechanism was installed in the unit.

4.0 THE ACCIDENT, EFFECTS AND CONSEQUENCES

4.1. To ascertain cause of incident.

4.1.1. Cause of incident reported by the unit

As informed by the unit, the explosion may have occurred due to increase in temperature of the Reactor No. 105 during distillation of dimethyl formamide spent solvent.

4.1.2. Cause of incident reported by DISH

- In reactor no. 105, before charging of new batch on 09.04.2022, it may be possible that residue to previous batch not removed properly as there was no cleaning SOP in existence at the time of accident. Dimethyl formamide recovery from distillate residue require significant caution. The high temperature decomposition of dimethyl formamide and its incompatibility with various halogens, bases and acids is established. Recovery from spent solvent after each batch require proper cleaning to avoid unwanted chemical reaction of incompatible material and decomposition of any of its component. If residue of previous batch remain present in reactor R 105 and charging new batch in same reactor may increase the volume of the batch size which may led to increase in temperature and cause explosion and fire (Annexure XIV).

4.1.3. Cause of accident as per the Joint Committee

The committee visited the site and collected information from the industry representative, neighbouring industries, officers from various authorities like DISH, GPCB those visited the industry immediately after the accident etc. Based on the available information sequence of event and probable reasons of accident are detailed below.

4.1.3.1 Sequence of events

- At the time of explosion 4 reactors were operational. Mixed solvent brought from M/s Ami Life Sciences, Vadodara was being distilled in reactor No. 101 and Reactor No. 103. Dimethyl formamide (DMF) brought from M/s Intas Pharma, Ahmedabad was under distillation in reactor No. 104 and reactor no. 105.
- As per CCTV footage from (about 00:45 hours till fire fighting started), there was activity at first floor which may be for addressing leakage/ fume as minor fume and bright light observed at this location which gradually intensified before blast. Minor fuming at the first floor above the reactor No. 104 and reactor No. 105 near the distillation column bottom was also observed in CCTV footage. Information from security personnel of M/s Mane India Pvt. Ltd. present at the time of accident was collected over telephone as he could not be personally approached. The security guard informed that some metallic sound and shouting of workers were noticed before blast.
- At about 00:47:09 hours, a flash of fire observed at reactor level which was followed by explosion in Reactor No. 105 and falling down of reactor no. 104.
- Huge amount of fume and fire spread in all directions. Fire continued for more than half an hour unattended. Thereafter firefighting was started at around 01:17 hours.

4.1.3.2. Probable reasons of fire

- Operational data related to reactor and distillation column, receiver material levels, P&ID diagram and design details of reactor and distillation column, etc. asked during visit was not made available by the unit. Pressure relief valve/ rupture disc was not observed by the team on damaged reactor No. 104 and also not found. Absence of data of temperature and pressure, exact reason for explosion and nature of explosion (thermal instability, impurity build up, water ingress, choking, pressure build up, etc.) could not be established. The committee deliberated the issue and concludes that even if the safety vent were available, it might not operate on pressure build up.
- Dimethyl formamide recovery from distillation residue requires significant caution. The high temperature decomposition of dimethyl formamide and its incompatibility with various halogens, bases and acids is established (eg. Organic Process Research & Development 2019, 23, pages 1586–1601, 2210-2217 and other literature sources). Any recovery of dimethyl formamide requires monitoring and control of

pressure and temperature as the decomposition of dimethyl formamide is generally exothermic. Literature shows that recovery from spent solvent after each batch require proper cleaning to avoid any unwanted chemical reaction of incompatible material and decomposition of any of its component. The information/ SOP in this regard was not made available by the unit.

- It was informed by the unit during visit that the plant is operated manually. It was observed that pressure and temperature devices were installed in Reactor No.101, Reactor No.102, and Reactor No.103. However, no proper provision for emergency removal of material from reactor/ column was observed. It was also informed that reaction conditions (pressure, temperature, load, etc.) were maintained manually. It was also inferred from the discussion that training of plant operators was inadequate to handle such sensitive operations. Thus, technically incompetent operators/ helpers were not deployed by the unit management.
- Based on circumstantial information and CCTV footage, it is inferred that blast was mainly caused due to increase in temperature which resulted in thermal decomposition of dimethyl formamide and hence increase in pressure leading to blast. Sittings Handbook of Toxic and Hazardous chemicals and Carcinogens (6th edition) has clearly warned about the violent reactions of DMF. A closed cup flash point of DMF is 60°C.

It can be said that temperature increase may have been caused due to fire triggered from spark while addressing leakage/ fume which would have caught by the flammable liquid. Orange to reddish illumination observed in CCTV footage also at the first floor above reactor height and red flash observed on reactor before blast. CCTV footage is attached in a CD.

From the video footage, it was seen that fire spread all along the reactor side towards M/s M/s. Sitamani Organics Pvt. Ltd. and M/s Mane India Pvt. Ltd. but not significantly spread towards boiler area of the unit because reactor No. 5 was ruptured almost opposite to the boiler area.

4.2 To ascertain extent of loss of living beings and compensation required

Explosion occurred at midnight at about 00:47:09 hours on 11.04.2022 as found from CCTV footage collected from M/s. Mane India Pvt. Ltd. Industries and firefighting started at about 01:17 hours. Fire was controlled by 5:00 hours in the morning. The unit has not installed CCTV and hence, the activities before or after the explosion within the premises is not available. Records of manufacturing were also reported as destroyed. Effect of the blast on neighbouring industries was observed which included breaking of window glass and glass panels, cracks in walls & POP false ceiling etc. The committee has explored various aspects like referring to available literatures, documents/ records submitted by the unit, interactions with various officials of the unit, report submitted by DISH, internal investigation report submitted by the unit, safety aspects, inputs from the experts etc. for analysis of the probable cause of the accident. CCTV footage of nearby Industry was obtained and examined which shows that initially explosion happened and then fire spread. Altogether 08

persons were working in the plant at the time of explosion. Six workers in the area reportedly lost their lives. The workers who lost their lives are as under based on the information from Police Department (**Annexure-II**).

- (i) Shri Paras Nath Yadav
- (ii) Shri Bambharoliya Jaydip Prabhudasbhai
- (iii) Shri Ratan Kumar Kuswaha
- (iv) Shri Prakash Vasava (Ramubhai Vasava)
- (v) Shri Punit Mahto
- (vi) Shri Teerath Gadari

The fire spread in reactor area as well as in raw material and finished goods area. PVC drums kept adjacent to the explosion site were by and large burnt. An area of about 11m × 24m and 6m × 12m area was having mark of drum bottom which was counted. It is observed that more than 220 solvent and spent solvent drums of 220 litre capacity each was burnt in the accident. The amount of solvents burnt during the explosion and fire is given in Table-3.

Table 3 Solvents burnt during the explosion and fire

Name of mixed solvent	Storage	Quantity (kgs)
Mix Solvent	Drums	15400
Mix Solvent	Drums	14960
IPA	Drums	8800
Ethyl Acetate	Drums	6600
Mix Solvent	Reactor	7000
Mix Solvent	Reactor	6000
DMF	Reactor	6000
DMF	Reactor	6000
Mix Solvent	Tank	18000
Mix Solvent	Tank	15000
Butanol	Drums	4400
Total quantity lost		1,08,160 kg

The finished goods stored underground near main gate was saved from fire. Several drums were observed inside a shed adjacent to boiler which was neither damaged nor burnt. It was informed that, at the time of explosion dimethyl formamide spent solvent distillation was going on. Reactor No. 104 placed adjacent to Reactor No. 105 was also damaged. The control room at first floor and other surrounding area was destroyed in explosion and fire. However, area near reactor No. 101, reactor No. 102, reactor No. 103 and 2 ton per hour solid fuel fired boiler was having less damages but their electrical and other panels completely burnt. The plant structure, RCC beams and columns, etc. were severely damaged. The blast was of such intensity, that the iron pieces blown out approximate more than 125 meter away from the blast site in the premises of M/s. Sitamani Organics Pvt. Ltd.

4.3 Damage caused due to accident

Following damages are recorded by various authorities due to blast and fire accident.

1. Six workers lost their lives.
2. Reactor No. 105 was completely destroyed and part of distillation column was also destroyed.
3. Atleast 108160 kg spent solvent and finished goods destroyed and its smoke emitted into the atmosphere.
4. About 133.1 KL water and about 1.0 KL foam was used to control the fire. Water and foam mixed with spent solvent/ finished goods contaminated the soil in the plant premises and in the premise of M/s Sitamani Organics Pvt. Ltd. The samples of accumulated wastewater due to fire fighting and contaminated soil were collected by GPCB after the accident. The analysis results are given as **Annexure-III**. From the analysis results, it may be seen that COD of firefighting water accumulated on ground was as high as 41,927 mg/l. The concentration of COD in contaminated soil was 142 g/kg which is significantly higher than the COD concentration in reference (uncontaminated) soil collected from surrounding (0.24 g/ kg). These results indicate significant contamination of soil due to solvents.
5. Partial damage inside M/s Mane India Pvt. Ltd. occurred due to solvent splashing and blast shock waves.
6. Large amount of solvent is burnt (**Photograph-8**) which led to emission of VOCs, CO₂, particulate matter and other harmful gaseous compounds in air. There is no water body near the plant, hence no significant surface water contamination is envisaged.



Photograph 8. A view of open solvent storage area with burnt drum bottoms

5.0 Action taken by the local agencies.

Subsequent to the fire, local Fire and Safety department officials, GPCB Officials and Police reached to the site and measures were taken.

5.1 Action Taken by DISH

Subsequent to the telephonic information received, DISH officials reached the site to review the situation. Accordingly, DISH issued closure order vide letter No. DISH/Bharuch/2022/813-815 dated 11/04/2022 (**Annexure-IV**).

5.2 Action taken by GPCB

GPCB officials based on telephonic information reached the site at around 05:00 hours and reviewed the situation. Subsequently monitoring of volatile organic compounds (VOC), wastewater accumulated on land and nearby soil were carried out. GPCB issued closure directions to the unit u/s 31-A of the Air Act, 1981 vide No. GPCB/BRCH-B/CTE-519/ID-62910/659406 dated 12/04/2022 & u/s 33-A of the Water Act, 1974 vide No. GPCB/BRCH-B/CTE-519/ID-62910/659407 dated 12/04/2022. Based on the findings, GPCB imposed interim compensation of Rs. 25.0 lakhs which is yet to be paid by the unit.

5.3 Police Department

Dahej Police station has registered the accidental death case vide P.S.A. Death No.18/2022 u/s 174 of Criminal Procedure Code (**Annexure-V**) and prepared detailed 'Panchnama' of accidental location in vernacular language Gujarati (**Annexure-VI**). As per 'Panchnama', death of six persons is reported.

6.0 Compensation paid

As per the available information, the unit has paid ex gratia of Rs.3,00,000/- for each deceased and disbursed the same among the dependents of the family. In addition Ex Gratia of Rs. 2,00,000 is paid from PMNRF.

6.1 To ascertain extent of loss to the environment and compensation required

A. Gaseous emission to ambient air

Based on available information, it was gathered that pure/ raw Dimethyl formamide, Isopropyl alcohol, Ethyl acetate and Butanol were burnt. Besides this, mixed solvent is also burnt. The industry informed that data pertaining to the constituent of mixed solvent burnt in fire are not available. Hence based on alternate source i.e. the industry from which the unit procured mixed solvent for distillation, it is gathered that mixed solvent was composed of Methanol (19.9%), Acetone (47.9%), IPA (30.93%) and 1.27% as other constituents. By and large, the burnt material contained carbon, hydrogen and oxygen. Combustion of

chemicals may have led to generation and release of gaseous pollutants namely oxides of nitrogen (NO_x), and carbon di-oxide (CO₂).

Besides, when fire-fighting water containing solvents is released in to natural environment, there are three possible fates of such chemicals:

- a) The chemical dissolved in fire-fighting water can percolate in the soil and contaminate groundwater,
- b) A part of chemical will be volatilized in air and cause air pollution due to toxic vapours, and
- c) The remaining chemical will be absorbed on soil particles causing land pollution.

Estimation of amount of solvents vaporized

The volatilization of a volatile organic liquid from a surface depends on vapour pressure of compound, wind speed, and the ambient temperature. The volatility of a volatile organic liquid from a surface may be estimated by the following method.

$$\text{Organic compound volatilized (kg/h/m}^2\text{)} = 0.00116 \times \text{MW} \times \text{P} \times \text{W}^{0.625} \quad \text{Eqn. 1}$$

(Source: Evaporation Rate of volatile liquids, USEPA, 1989)

Where, W = wind speed in ft/min, P = vapor pressure of compound in inch Hg, MW = molecular weight of compound in gram.

It is important to note that the volatilization of a compound from a mixture is higher than that in its pure form. The actual volatilization may be more than that estimated as shown in Table-4.

The wind speed at Dahej on 11-04-22 was noted to be 15 km/h which can be estimated to be around 9.2 km/h at 2 m height from ground level. It is difficult to estimate the surface area from where the volatilization occurs; however, it was observed by GPCB team that the firefighting water along with solvents spread over a large area encompassing some area of adjoining unit namely M/s. Sitamani Organics Pvt. Ltd. A surface area of 400 m² was estimated where solvent splash and firefighting water spread observed on land. The firefighting lasted for about 4 hours hence a conservative estimate of the time of volatilization was considered as 02 hours because during the initial period significant volatile emission due to fire in night hours would have taken place and later the burning of material resulting into prominent emission of CO₂ and NO_x. Based on the above information, the amounts of some of the compounds volatilized having lower vapour pressure (butanol, DMF, IPA) was estimated using Eq. 1 as given in Table -4. Also, CO₂ and NO_x generation due to burning of the remaining quantities of solvents is shown in Table-4. For computed high volatisation rate, it was considered that the material would have burnt in liquid and vapour phase.

Table 4 Estimation of gaseous emission due to burning of material in fire

compound	Formula	Total quantity lost, kg	volatilization rate, kg/h/m ²	Quantity lost due to volatilization, kg	Quantity burnt, kg	CO ₂ produced due to burning, kg	NO ₂ produced due to burning, kg
DMF	C ₃ H ₇ NO	12000	0.63	503.8	11496.2	20808.1	7242.6
IPA	C ₃ H ₈ O	32418	9.36	7486.9	24931.1	54848.5	0.0
Ethyl acetate	C ₄ H ₈ O ₂	6600	23.54	0.0	6600.0	13200.0	0.0
butanol	C ₄ H ₁₀ O	4400	2.43	1944.0	2456.0	5833.1	0.0
methanol	CH ₄ O	15195	11.65	0.0	15195.0	20893.1	0.0
acetone	C ₃ H ₆ O	37546	29.06	0.0	37546.0	85229.4	0.0
Total		108159		9934.6		200812.2	7242.6

A-1. Estimation of Environmental Damage compensation

For the economic cost calculation of damage related to emissions, earlier report submitted to Hon'ble National Green Tribunal in O.A. No. O.A. NO. 60/2021 and OA No. 22 of 2020 is referred. It was observed that report in O.A. No. 60/2021 and OA No. 22 Of 2020 considered Rs. 0.0225 Lakh/ MT of CO₂ emissions and Rs. 2.1729 lakh/ MT of NO₂ emission for environmental damage compensation calculation. For NO₂ emission, the reported cost in Hon'ble NGT OA No. 22 of 2020 was used. However, considering the fact that social cost of carbon emission is gradually increasing across the globe, reliance is also made on various other scientific literature. The social cost of carbon (SCC) is a commonly employed metric of the expected economic damages from CO₂ emissions. It represents the economic cost associated with climate damage (or benefit) that results from the emission of an additional tonne of CO₂. One way to compute it is by taking the net present value of the difference between climate change damages along with a baseline climate change pathway and the same pathway with an additional incremental pulse release of CO₂. The SCC provides an economic valuation of the marginal impacts of climate change. Country-level estimates can also allow us to better understand regional impacts, which are important for adaptation and compensation measures. One of the latest scientific publication is in the year 2018 in Nature Climate Change, 2018 Volume, 8 by Katharine, et. al entitled "Country-level social cost of carbon" reported social cost of carbon dioxide emission [Ref.: (Nature Climate Change, Volume 8. Country-level social cost of carbon, Katharine Ricke, Laurent Drouet, Ken Caldeira and Massimo Tavoni, September 2018. They reported country-level contributions to the social cost of carbon emission (CSCC) as 86 US dollar/ MT CO₂ for India. Considering the current rate of one US dollar as 79.08 rupees, it was calculated that CSCC for CO₂ is Rs. 0.0680068 lakh/ MT of CO₂. Among the two values available, the cost of CO₂ emission reported in Nature Climate Change was used for calculation.

No such damage value for the release of vapours is available to the best of Committee's knowledge. Therefore, considering the risk of production of secondary pollutants in air due to such vapour, a damage value of Rs. 2.1729 lakh per MT of vapour (i.e. rate for NO₂) was considered for calculation. Based on these damage values and available data, the total

damage cost due to air pollution caused by fire and explosion is estimated as shown in below table-5.

Table 5 Estimation of Damage value due to Air pollution caused by fire

Air Pollutants emitted (Tons)	CO ₂	NO ₂	Total volatilized solvents
	200.812	7.243	9.935
Damage cost per ton of emission (Rs.)	Rs. 6,800.68	Rs. 2,17,290/-	Rs. 2,17,290/-
Damage value (in lakh rupees)	13.66	15.74	21.59
Total Damage cost (in lakh rupees)	50.99		

Thus Rs. 50.99/- lakhs is calculated as environmental damage compensation due to emission in atmosphere.

B. Water and Soil Component

The explosion at the plant caused damage to the environment emission/dischage of pollutants on land. No nearby water body or nalla is situated at the location hence no contamination of any water body is envisaged. All the wastewater resulting from water used for fire-fighting contained foam and the unburnt chemicals eventually accumulated on open land as the wastewater reportedly did not reach any natural water bodies. The committee calculated the firefighting water used and subsequent steps taken by the unit to calculate the damage to the environment for the water component. As per the records available from GPCB and conversation with the agencies whose firefighting arrangements were used, 134.1KL water and foam was used during firefighting. When fire-fighting water containing organic solvents is released on land, there are atleast two possible fates of such chemical laden wastewater

- (1) The chemical dissolved in fire-fighting water can percolate in the soil causing land pollution and may contaminate groundwater.
- (2) A part of volatile chemicals (such as toluene which is less soluble) volatilized in air and cause air pollution.

GPCB has carried out monitoring of accumulated wastewater on ground in adjoining industry namely M/s. Sitamani Organics Pvt. Ltd. The damage caused and the level of impact due to organic pollutant released is evaluated in monetary terms by the committee by considering following factors

- the waste of natural resources i.e. fresh water used for fighting and cost of treatment of the wastewater generated as per the prevailing treatment cost as charged by the common effluent treatment plants (CETPs). Though high COD containing wastewater was observed which requires incineration, only CETP rate was considered for computation as contaminated soil cost due to discharge was considered.
- Action taken by industry to remediate the contaminated land due to release of wastewater from the unit. It is worth to mention that the committee visited the site and observed that wastewater is either dried up or the contaminated land is covered by soil. But no sign of removal of contaminated soil and disposal in TSDF site was observed.
- The wastewater generated has not gone off site and confined to the area within the unit and adjacent industries. Accordingly, liability towards the environmental damage due to spillage of contaminated runoff water and remediation cost as per the CPCB guideline "Guidelines on Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste and Penalty" was considered.

The total compensation towards environmental damage due to the discharge of fire-fighting water contaminated with hazardous chemicals is calculated. The fire tenders from Disaster Management Centre, Dahej (72 KL water, 200 litre foam), M/s Meghmani industries (16.6 KL water, 500 litre foam), M/s ONGC Jolva (10 KL water, 150 litre foam), M/s Sterling Auxilliaies (10.5 KL water, 100 litre foam), SEZ Fire Tenders (24 KL water, 45 litre foam) was used to douse the fire. Thus altogether 133.1 KL water and 0.995 KL foam is used. Density of firefighting foam is 1.01 gm/ml. Thus combined quantity of foam and water used is 134.1 KL. Accordingly, corresponding wastewater generation was 134.1 KL. The unit is also having firefighting hydrants, but information related to quantity of water used or fire hydrant is not used, is not available. It may also be said that the fire hydrant would have been defunct based on site condition.

6.2 Calculation of Environmental Damage

Table 6. Calculation of Environmental Damage

Valuation of environmental damages due to release of organic load in the wastewater	Rate of freshwater in the Dahej GIDC	Treatment cost of the contaminated wastewater generated from fire fighting	Liability and Remediation Cost in case of a Fire accident leading to spillage of hazardous waste/ contaminated runoff water
	Rs. 43.51 per KL x 133.1 KL = Rs.5791.181/- (Rs. 43.51 per KL	Rs. 80 per KL x 134.1 KL =Rs. 10728/-	Rs. 20 lakhs (cost of liability for site assessment)+Rs. 100 lakhs (cost of liability

	GIDC water supply charge)		for remediation)=120 Lakhs
Total cost	Rs. 1,20,16,519.18/-		

Thus, Total amount of Rs. 120.16 Lakh is calculated for environmental damages of water and soil Component and Rs. 50.99 lakh is calculated for damage due to gaseous emission in air totalling to Rs 171.15 lakh (Rupees One crore seventy one lakh fifteen thousand) is the environmental compensation for damage caused to the environment due to explosion and fire in M/s Om organics, Dahej.

6.3 To ascertain compensation required to the deceased person

For the calculation of compensation amount for the personnel who lost their lives due to the unfortunate fire accident on 11th April 2022, the Committee referred cases i.e. "Sarla Verma & Ors. Vs. Delhi Transport Corporation & Anr.", "Sunita Tokas Vs. New India Insurance Co. Ltd." and "Amrit Bhanu Shali & Ors. Vs. National Insurance Co. Ltd. & Ors." considering the following components:

1. Monthly salary of the deceased i.e. gross salary of deceased personnel as per the list provided by the unit.
2. **Addition to income for future prospect:** The committee has considered following criteria referring to the judgement order of Sarla Verma & Ors Vs. Delhi Transport Corporation & Anr., para 11, *"In view of imponderables and uncertainties, we are in favour of adopting as a rule of thumb, an addition of 50% of actual salary to the actual salary income of the deceased towards future prospects, where the deceased had a permanent job and was below 40 years. [Where the annual income is in the taxable range, the words 'actual salary' should be read as 'actual salary less tax']. The addition should be only 30% if the age of the deceased was 40 to 50 years. There should be no addition, where the age of deceased is more than 50 years"*.
3. **Deduction for personal and living expense:** The committee has considered following criteria referring the judgement order of Sarla Verma & Ors Vs. Delhi Transport Corporation & Anr., Para 14, *"Having considered several subsequent decisions of this court, we are of the view that where the deceased was married, the deduction towards personal and living expenses of the deceased, should be one-third (1/3rd) where the number of dependent family members is 2 to 3, one-fourth(1/4 th) where the number of dependant family members is 4 to 6, and one-fifth (1/5 th) where the number of dependant family members exceed six"* and *"Where the deceased was a bachelor and the claimants are the parents, the deduction follows a different principle. In regard to bachelors, normally, 50% is deducted as personal and living expenses, because it is assumed that a bachelor would tend to spend more on himself"*,
4. **Multiplier:** The committee has considered following criteria referring the judgement order of Sarla Verma & Ors Vs. Delhi Transport Corporation & Anr., para 21, *" We therefore hold that the multiplier to be used should be as mentioned in column (4) of the Table above (prepared by applying Susamma Thomas, Trilok Chandra and Charlie), which starts with an operative multiplier of 18 (for the age groups of 15 to 20 and 21 to*

25 years), reduced by one unit for every five years, that is M-17 for 26 to 30 years, M-16 for 31 to 35 years, M-15 for 36 to 40 years, M-14 for 41 to 45 years, and M-13 for 46 to 50 years, then reduced by two units for every five years, that is, M-11 for 51 to 55 years, M-9 for 56 to 60 years, M-7 for 61 to 65 years and M-5 for 66 to 70 years”

5. **Expense towards love & affection:** The committee has referred three cases i.e. “Sarla Verma & Ors. Vs Delhi Transport Corporation & Anr”, “Sunita Tokas Vs. New India Insurance Co. Ltd” and “Amrit Bhanu Shali & Ors Vs. National Insurance Co. Ltd. &Ors.” in which the court has taken different view on different cases depending upon the subjective merit of the case for expense towards love & affection.

The amount of expense towards love and affection in the above-mentioned cases

Case	Expense towards love & affection
Sarla Verma & Ors. Vs Delhi Transport Corporation & Anr	Rs. 10,000/- (as loss of consortium)
Sunita Tokas Vs. New India Insurance Co. Ltd	Rs. 2,00,000/-
Amrit Bhanu Shali & Ors Vs. National Insurance Co. Ltd. &Ors	Rs. 1,00,000/- (Rs. 50,000/- to each dependent)

The committee is of the opinion to consider the expenses towards love and affection are 2,00,000/- per case.

6. **Expense towards last rites:** The committee has referred following three cases as tabulated below and considered Rs. 50,000/- as amount of expense towards last rites.

Case	Expense towards last rites
Sarla Verma & Ors. Vs Delhi Transport Corporation & Anr	Rs. 5,000/-
Sunita Tokas Vs. New India Insurance Co. Ltd	Rs. 50,000/- (Loss of estate & funeral expense)
Amrit Bhanu Shali & Ors Vs. National Insurance Co. Ltd. &Ors	Rs. 10,000/-

Considering the above methodology, the committee calculated the compensation amount for the deceased personnel and provided as Table-7 alongwith the compensation as per the Employees Compensation Act, 1923. The factors considered by the committee is given in Table-8. As shown in table-7, the total amount to be paid to the family of deceased is Rs. 1,74,83,800/-. Against this amount, Rs. 300,000 is paid to each family by the unit. Thus, unit has paid Rs. 1800,000/- as ex gratia/ compensation and balance amount may be accordingly recovered and paid to the families of deceased as per the Table-7.

Table 7 Comparative table of compensation assessed by the Committee and amount paid

Sr. No.	Name	Compensation estimated by the Committee	Ex Gratia paid by the Unit	Compensation calculated as per WC Act	Total remaining amount to be paid (compensation estimated by the Committee - Ex gratia paid)
1	Late Paras nath Yadav	1930000	300000	826050	16,30,000
2	Late Bambharoliya Jaydip Prabhudasbhai	3895000	300000	1626825	3595000
3	Late Ratan Kumar Kuswaha	4840000	300000	1574400	4540000
4	Late Prakash Vasava (Ramubhai Vasava)	2142800	300000	1205603	1842800
5	Late Punit Mahto	1294000	300000	961384	994000
6	Late Teerath Gadari	3382000	300000	1596719	3082000

Table 8 Compensation to deceased personnel

Name	DoB	Age	Designation	Salary	% for Future Prospects	Future Prospects	Total	No. family members	No. of Dependents considered	Deduction for personal and living expense:	personal Expenses	Total expenses – multiplier	No. of months	Multiplier value	Loss of love and affection	Loss of Estate & Funeral Expenses	Compensation	
Late Paras nath Yadav	1959	62	Operator	30000	0%	0	30000	5	1	0.33333	10000	20000	7	12	1680000	200000	50000	1930000
Late Bambharoliya Jaydip Prabhudasbhai	26.08.1996	25	Lab Technician	22500	50%	11250	33750	3	2	0.5	16875	16875	18	12	3645000	200000	50000	3895000
Late Ratan Kumar Kuswaha	10.11.1992	29	Operator	20000	50%	10000	30000	5	5	0.25	7500	22500	17	12	4590000	200000	50000	4840000
Late Prakash Vasava (Ramubhai Vasava)	01.01.1976	46	HELPER	14000	30%	4200	18200	5	2	0.33333	6066.67	12133.3	13	12	1892800	200000	50000	2142800
Late Punit Mahto	01.01.1965	57	HELPER	14500	0%	0	14500	3	3	0.33333	4833.33	9666.67	9	12	1044000	200000	50000	1294000
Late Teerath Gadari	21.01.1201	22	HELPER	14500	50%	7250	21750	3	3	0.33333	7250	14500	18	12	3132000	200000	50000	3382000

7.0 Other observations based on site visit

- As per PESO 5.1.2 (ix) Fixed foam system or Semi-fixed foam system shall be provided on all tanks (floating roof or fixed roof) exceeding 18 m diameter storing Class A or Class B petroleum. The unit has installed fire hydrant inside the premises. However, fire hydrant approach near openly stored solvent drums was not adequate. Foam based firefighting system was not observed within the premises during visit.
- There were no records of mock drill carried by the unit as emergency response procedure implementation.
- Online display board as per CC&A was not observed at the main gate.
- The unit has not given operational parameter detail during the explosion event. Past details are also not available. It may be inferred that plant may have been either operated manually or pressure and temperature details of operational distillation unit were maintained manually.
- Reactor No. 105 was completely destroyed in explosion and reactor no. 104 was significantly damaged and get detached from condenser. From Reactors, it was inferred that there was no provision of either rupture disc or any pressure relief device in reactors (**Photograph-2 & Photograph-3**).



Photograph-2. A view of damaged Reactor No. 104.



Photograph-3. A view of damaged reactor No. 105

- It was observed that unit has provided underground Tanks for finished good storage, one shed for materials (finished goods and raw material drum) and open space for raw material (spent solvent) and finished goods storage. Open storage of flammable liquids in large quantity is not safety compliant practice as some of the finished goods flash point is near the summer ambient temperature (less than 45°C).
- There was storage of material inside the shed. But proper upkeep and adequate fire safety arrangement was not available (**Photograph-4**).



Photograph-4. A view of materials stored inside shed and a drum melted from bottom

- The unit has not attempted to dispose the contaminated soil due to spread of solvents and wastewater on land.

- The labelling of drums kept inside the shed was done with the help of chalk (**Photograph-5**) instead of permanent marking.



Photograph-5. Drum identification marked with chalk

- There were damages reported from nearby industry M/s Mane India Pvt. Ltd. worth Rs. 62,54353/- (**Annexure-VII**). The industry has written a letter for recovery/compensation for damage to the unit.
- CPCB has issued integrated guidance framework for chemical safety on 24.12.2021. According to the guideline, industry was required to carry out safety audit once in a year which was not carried out.
- Color coding for pipelines containing hazardous chemical was not provided which is evident from the pipeline provided with the underground tank.
- It appeared that the safety measures available at the unit were never utilized. As shown in **photograph-6**, the fire hydrant line is almost completely buried under the ash from boiler and not approachable at the time of firefighting. As shown in **photograph-7**, bird's nest was found in flame arresters indicating that they were never used for their intended purpose.



Photograph-6. A view of fire hydrant covered under fly ash heap



Photograph-7. A view of bird nest in flame arrester

8.0 Recommendations for avoiding such incident in future

It is very clear that organic solvents either standalone or mixed are flammable. Flash point is further get reduced in closed container. Thus, any organic spent solvent recovery plant should have following measures.

- (i) Any organic solvent/ spent solvent handled should have proper MSDS mentioning flash point, name of incompatibility chemicals, etc. and the same should be known to the plant workers.

- (ii) Regular training to the worker about process details, process and safety (personnel and plant) is required. Training should include handling emergencies like leakage, abnormal temperature, pressure readings, increased emissions, pump failures, failure of air pollution control devices, shock loads or any other accidents likely to occur due to any activity within the premises.
- (iii) Emergency preparedness should be reviewed by plant management on routine basis. Mock drills must be conducted atleast in every six month and on induction of any new operator in the plant. For this, a mock drill calendar should be prepared. Mock drill should always be done under supervision of an expert person. Input on Observer on mock drill should be incorporated in emergency plan.
- (iv) All the pressure containing equipment should have pressure release provision.
- (v) Every solvent recovery plant should have Supervisory Control and Data Acquisition (SCADA) and Leak Detection and Repair (LDAR) systems.
- (vi) Seals, glands and gaskets shall be regularly inspected, without dismantling. Leak detectors should be provided for all piping, valves, seals, flanges, and other pertinent equipment.
- (vii) After each batch of distillation, the entire system should be thoroughly cleaned and inspected before start of new batch. SOP in this regard to be prepared and implemented.
- (viii) Flow meters, sensors, measuring devices have to be regularly calibrated and all process parameter monitor should have alert/ siren system.
- (ix) All pipework containing hazardous chemicals shall be identified by colour coding or labelling (as per standards notified by Bureau of Indian Standards) and shall be protected to prevent corrosion / damage. The practice to identify the parts of the system that contain gas or liquid and the direction of flow should be followed.
- (x) The distillation units shall install double valve system for taking samples during the process to minimize air ingress and provide interlocking arrangement for critical process parameter to shut down the process and/ or inject coolant in place of heat on reactor jackets.
- (xi) Flame arrestors, water curtains and adequate fire safety arrangements (fire hydrant, foam system, etc.) shall be installed. Spark / flame proof electrical fittings shall be installed.
- (xii) In no case any unit should be allowed to store petroleum class A or class B or Class C in open to sky area.
- (xiii) Suitable gas and VOC sensors alongwith alarm system should be installed in the unit at appropriate locations.
- (xiv) A system should be established having brief of operation done in a shift, no. of batches charged, product manufactured and problems encountered or suspected.
- (xv) After every training, training effectiveness should be evaluated for Operational Negligence, Operator fault, Lack of standard operating procedure for transfer of material from one reactor to another and on cleaning of reactors, lack of

awareness of personnel on SOP's, non-compliance of SOP's by employees, Non-compliance of safety practices by employees, etc. For this purpose, training calendar and training feedback record should be maintained. Sensitization of workers for SOP adoption should be carried out and day-to-day practices regularly checked and record should be maintained.

- (xvi) The Regulatory Authorities shall take immediate action against erring industries as per prevailing Rules based on periodic inspections. In addition the Regulatory Authorities shall sensitize the industries about safety norms, industrial best practices, industry specific emission & effluent standards etc.
- (xvii) Plant should be thoroughly inspected by the plant management regularly for short bolting, flange tightening, less number of nuts and bolts than required or designed, firefighting and plant personnel should be cross-checked for chemical stock, understanding of compatibility matrix of chemicals/ spent solvents, etc.
- (xviii) The manpower of the DISH in the industrial area must be commensurate with the numbers of units in the area with proper training to improve the efficiency of DISH.
- (xix) Annual safety audit from third party should be made mandatory for every plant and fire adequacy certificate should be made mandatory before operation of distillation plant.
- (xx) Distillation plants should have safe assembly points with signage, signage for safety evacuation and double staircase (opposite to each other) for exiting from process area in case of emergency.

9.0 Actions taken by the Chief Secretary in similar matters

A meeting was convened by Hon'ble Chief Secretary with various stakeholder departments and set of decisions were taken for the compliance of various orders of Hon'ble NGT in similar matters. The minutes of the meeting is attached as **Annexure-VIII**.

10.0 Observations of the Committee with respect to tasks assigned by Hon'ble NGT

Task assigned	Observation of the Committee
Whether the unit was holding mock drills	No. No mock drill evidence is available with the unit. Thus no mock drill exercise was practiced. As per onsite emergency plan page No. 35 (Annexure-IX), one mock drill in a year was required and as per CPCB guidelines (Annexure-X), mock drill should be conducted atleast at an interval of 6 months.
Whether onsite and offsite emergency plans was prepared by the unit	Yes. Onsite emergency plan is prepared by the unit. However, the onsite emergency plan is more inclined towards communication during emergency rather than tackling emergency. The control measures for hazard control

	mentioned in onsite emergency plan like rupture disc, emergency shut down procedure, dyke wall, etc. were not provided by the unit.
Whether the unit has taken insurance policies and liability policies	<ul style="list-style-type: none"> • Unit has taken workman compensation policy from IFFCO TOKIO GENERAL INSURANCE COMPANY LIMITED, Policy No.43251397 for the period 21/01/2022 to 20/01/2023 (Annexure-XI). • Unit has taken Public liability Insurance policy from Future General India Insurance Company Ltd. having Policy no: L0158783 which was expired on 01.06.2022 i.e. on the date of accident, it has valid PLI (Annexure-XII).
Whether the unit was having valid CTO and Authorizations under the Environment (Protection) Rules, 1986.	Yes. The unit has valid authorisation from GPCB vide CC&A order No. AWH-109868 valid till 27/08/2025 (Annexure-XIII). However, CC&A conditions were not fully complied with. The non-compliances observed are excessive storage of materials in drums in open area, data display board at main gate, etc.
Visit of the Committee to the site to ascertain the cause of the incident	There was technical flaw in distillation system. Which may have resulted in fire spread and explosion and fire spread in upto the solvent storage area.
Extent of loss to living beings due to explosion and fire	As per the Police (Annexure-II), 06 plant personnel died during explosion and fire. Two boiler operators working outside the distillation plant were saved. Entire distillation plant was damaged.
Extent of loss to the environment	The loss to the environment was due to emission of gases from fire, loss of water in firefighting, release of volatile compounds, and contamination of soil due to spread of firefighting water mixed with spilled organic materials. No wastewater contamination to any water body is envisaged. It is estimated stoichiometrically that 9934.6 kg solvents vapourised as VOCs, 200812.2 kg CO ₂ and 7242.6 kg NO ₂ is emitted in atmosphere. Based on records of firefighting agencies, it is estimated that 133.1 KL water and about 1.0 KL foam was used in firefighting which was spread on ground and contaminated the soil alongwith solvents/ organic chemicals. GPCB analysis report of accumulated wastewater and contaminated

	soil is attached as Annexure-III .
Environmental compensation required	A total of Rs. 50.99 lakh is calculated for damage due to gaseous emission in air and Rs. 120.16 lakh is calculated for environmental damages to water and soil. Thus the total environmental compensation is Rs 171.15 lakh to be recovered.
Amount of compensation required and paid to the deceased person	The total amount of compensation is Rs. 1,74,83,800/- as per Table-7. Rs. 3.0 Lakh is paid to the family of each deceased member by the unit.
Persons responsible for the accident	<ul style="list-style-type: none"> • The visiting team could not observed/ found rupture disc or pressure relief valve on Reactor No.104. • The unit has not provided SCADA based system for alert on any deviation in operational parameter during operation. • The unit has not adopted safety practices properly. • The unit has not provided desired firefighting arrangement in manufacturing area. • The available fire hydrants were buried under fly ash of boiler which reveals that the same is not well maintained. • The solvent storage shed was not having adequate firefighting system. • It was understood from CCTV footage and eye witness that the plant personnel started troubleshooting. <p>Hence the plant management is responsible for such accident.</p>
Identification of steps to prevent such incident in future.	A set of recommendations are given in para 8.0.

11.0 Conclusion

A fatal blast and fire accident happened at M/s Om Organic, Dahej on 1104.2022 which caused death of 06 workers of unit. Hon'ble National Green Tribunal (NGT) took up the matter suo moto vide original application no. 272/2022(WZ) and constituted a joint Committee vide order dated 12.04.2022 to submit a report on the accident. The accident took place in Reactor No.105 when distillation for dimethyl formamide recovery was taking

place. The accident happened at about 00: 47 hours and the fire was controlled after about 04 hours. From the circumstantial evidence it is inferred that fire may have caused due to addressing leakage of fumes when the plant was operational which may have triggered thermal decomposition of dimethyl formamide in reactor No. 105 resulting in increase in pressure in reactor followed by blast and fire.

The accident led to death of 06 workers of the unit, destruction of large amount of raw material and product causing severe damage to environment, destruction of Reactor No. 105 and Reactor No. 104 and damage to the nearby industries.

It is estimated that 9934.6 kg solvents vapourised as VOCs, 200812.2 kg CO₂ and 7242.6 kg NO₂ is emitted in atmosphere. Based on records of firefighting agencies, it is estimated that 133.1 KL water and about 1.0 KL foam was used in firefighting which was spread on ground and contaminated the soil alongwith solvents/ organic chemicals. A total of Rs. 50.99 lakh is calculated for damage due to gaseous emission in air and Rs. 120.16 lakh is calculated for environmental damages to water and soil. Thus, the total environmental compensation is Rs171.15 lakh (Rupees One crore seventy one lakh and fifteen thousand) to be recovered.

Total of Rs. 1, 74, 83, 800/- (Rupees Once Crore Seventy four lakh eighty three thousand eight hundred) is calculated as compensation to the family members of deceased persons. Rs. 3.0 Lakh is paid to the family of each deceased. Balance amount of compensation may be paid to the family of deceased. The committee opines to pay higher amount among the two to the family of deceased workers.

It is well understood that organic spent solvent distillation is a critical process which requires well trained manpower, machineries equipped with safety features and provisions for warning and firefighting. Such safety aspects should be reviewed by the Competent Authorities from time to time and safety audit, mock drills, periodic training of personnel, etc. should be conducted. All the equipment deployed for process monitoring should be regularly calibrated. The onsite emergency plan review system should be developed and its implementation to be ensured.

OM ORGANIC

Plot No. D-3/150/1, GIDC, Dahej-III, Dist. Bharuch

Email : omorganic2018@gmail.com

Mobile : 9737756000/9737656000

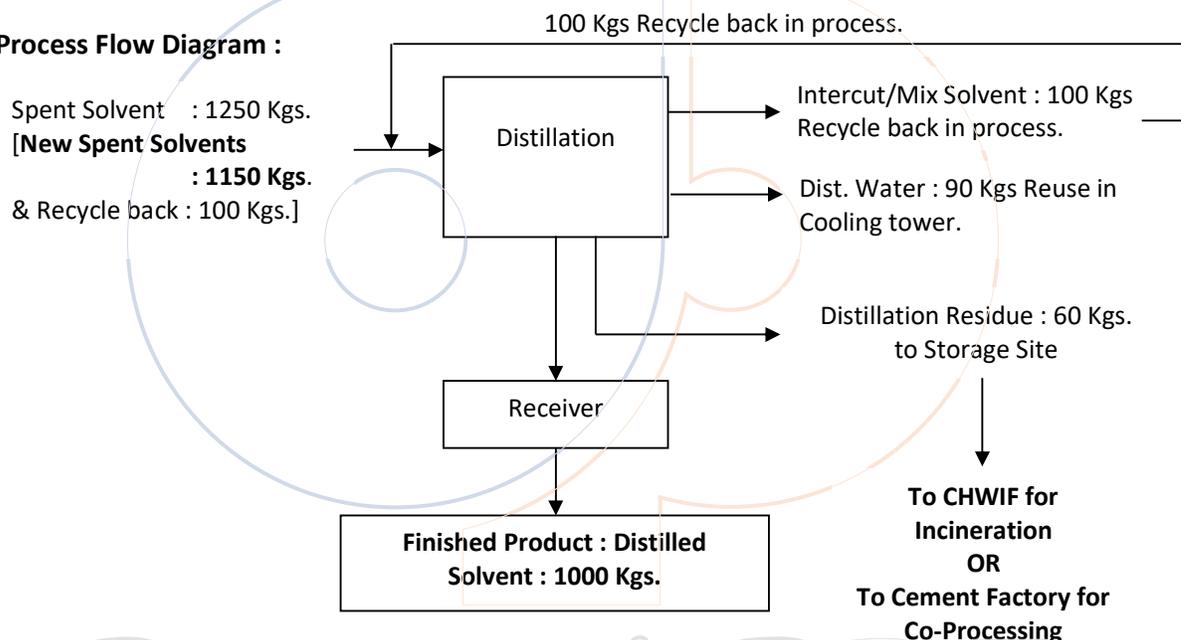
PCB ID : 62910

Manufacturing Process :

Product : Distillation of Spent Solvents

In a reactor charge Spent Solvents (Toluene / Xylene / Acetone / MIBK / Methanol / IPA / MDC / Ethyl Acetate / DMF / Butanol / MEK / Cyclohexane / THF / Isopropyl Ether / Butyl Acetate / Methyl Acetate / Benzene / Ethanol.....etc) and heat with the help of steam and reflux through column condenser, the vapour of distillate is collected in receiver as Recovered / Distilled Solvents for packing and dispatch.

Process Flow Diagram :



The details of distillation Column (1 Set) is as under :

Reaction vessel capacity	:	10.0 KL
Column height	:	45 feet.
Column Diameter	:	600 mm
Condenser (Primary)	:	30 M ²
Condenser (Secondary)	:	10 M ²
Vapour line	:	6"
Column packing material	:	SS Suzlar packing

Chilling Plant (Capacity)	:	32 TR
Cooling Tower	:	500 TR
Vacuum Pump	:	7.5 HP
Receiver	:	1 KL (2 Nos. for each column)

For, OM ORGANIC

Partner

OM ORGANIC

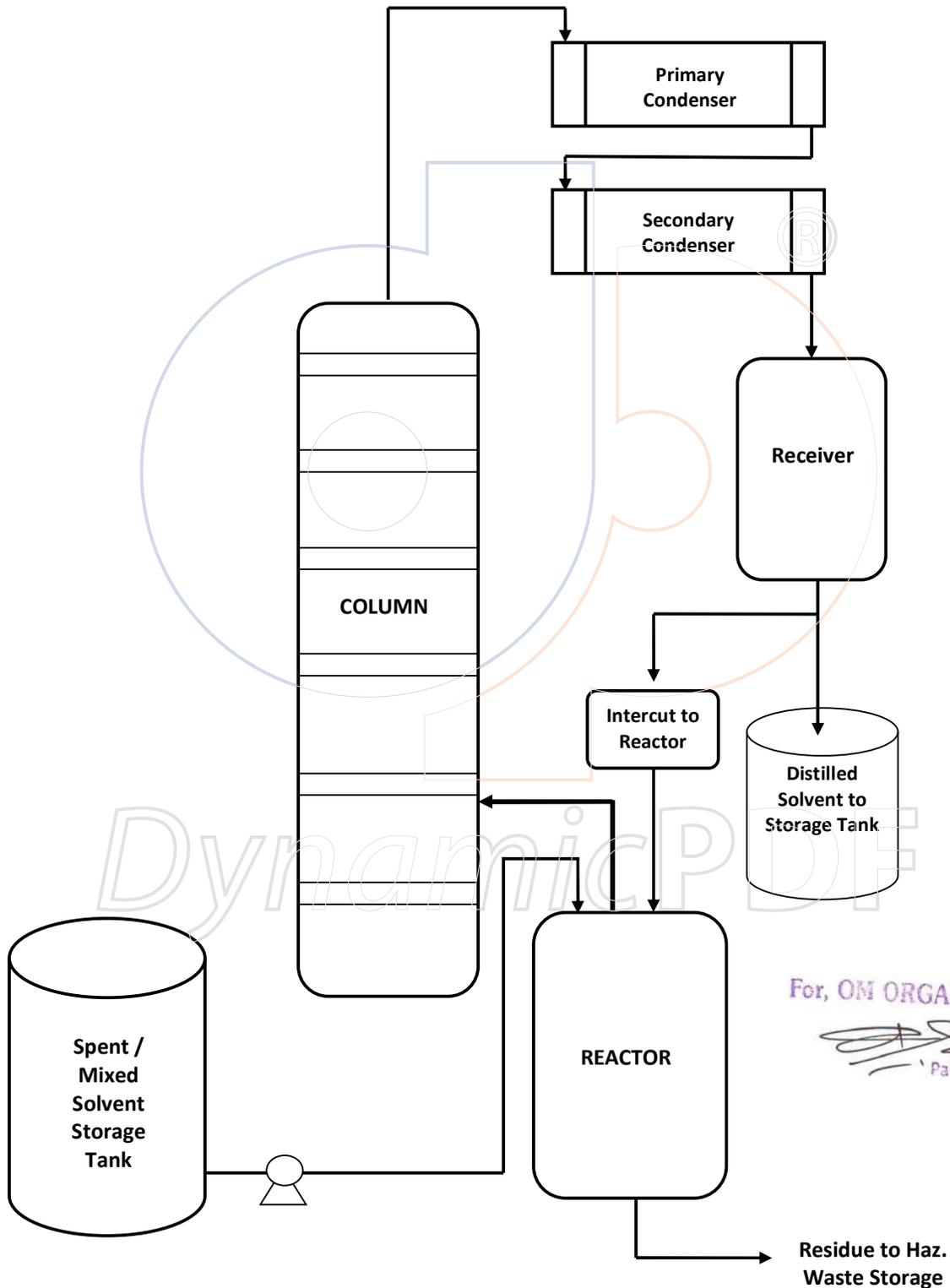
Plot No. D-3/150/1, GIDC, Dahej-III, Dist. Bharuch

Email : omorganic2018@gmail.com

Mobile : 9737756000/9737656000

PCB ID : 62910

Product : Distillation of Spent Solvents



For, OM ORGANIC

[Signature]
Partner

NOTICE UNDER SECTION 91 OF CRPC AND UNDER SECTION 45 OF
INDIAN EVIDENCE ACT 1872

Confidential

Outward No.AD-18-22/2121/2022
Office of the Assistant
Superintendent of Police,
Bharuch Division, Bharuch
Date:15/04/2022
Tel. No. 02642 269533
E-mail: sdpo-bha@gujarat.gov.in

To,
Regional Officer,
Gujarat Pollution Control Board,
Shed No. C-1/119/3,
GIDC Estate Phase-2,
Narmadanagar, Bharuch – 392015

Sub: Regarding furnishing necessary information
and submit report after visiting the place in
the matter of Dahej P.S. A. Death No. 18/2022
u/s. 174 of CRPC.

With compliments, Vikas Sunda, Assistant Superintendent of
Police, Bharuch Division, Bharuch, submits Request Report that,

With respect to the above subject it is to inform that, in the
matter of Dahej P.S. A. Death No. 18/2022 u/s. 174 of CRPC, today on
11/04/2022 at 00/30 hrs. fire occurred due to unknown reasons in
the plant of Om Organic situated at Plot No. D-3/150/1 GIDC Phase
III, Vav, Ta. Vagra, Dist. Bharuch, and (1) Operator Parasnath S/o.
Rambahal Yadav, Originally Resident of: Ruchikhand, Shardanagar,
Dilkushanagar, Lucknow, U.P. Presently Resident of: Saffron City,
Jolva, Ta. Vagra, Dist. Bharuch (2) Lab Technician, Jaydipbhai
Prabhudasbhai Bambhroliya, Originally Resident of: Amrutvel, Gir, Ta.
Mendarada, Dist. Junagadh, Presently Resident of: 14, Ashwin Society,
Khodiyar Nagar Road, Varachha, Surat (3) Helper, Ramubhai alias
Prakash Mangaldas Vasava Presently Resident of: Om Organic
Confidential Limited, Dahej, Ta. Vagra, Dist. Bharuch, Originally
Resident of: Bhagvad, Ta. Sagbara, Dist. Narmada, (4) Helper, Punit

S/o. Moti Mahantohal, Resident of: Om Organic Confidential Limited, Dahej, Ta. Vagra, Dist. Bharuch, Originally Resident of: Village Vaghmari, Ta. Roll, Dist. Palamu (Jharkhand), (5) Helper, Tirath S/o. Kunjilal Gadari, Presently Resident of: Om Organic Confidential Limited, Vav, Ta. Vagra, Dist. Bharuch, Originally Resident of: Village Jijagadh P.S.Ta. Kanaur, Dist. Katni (M.P.) (6) Operator, Ratan Kushwah, Presently Resi. of: Om Organic Confidential Limited, Vav, Ta. Vagra, Dist. Bharuch, Originally Resident of: Village Kuva, Ta. Dist. Prayagraj (U.P.) have died due to getting burned in fire.

Therefore, it is requested to come to the place of incident, to visit the place of incident and to immediately give the below mentioned information.

(1) Please immediately provide information of correspondence had between you and Om Organic Company till this date under Sec. 91 of the Criminal Procedure Code 1973.

(2) Please get the Om Organic Company visited by your team under Section 45 of the Indian Evidence Act 1872 and to find that whether breach of your rules committed? Your Expert Opinion is essential in the matter of investigation, so please give your Expert Opinion at the earliest.

Date: 15/04/2022


(Vikas Sunda) (IPS)

Assistant Superintendent of Police
Bharuch Division, Bharuch





Sample ID:348435 - Analysis Completion:27/04/2022

Industries engaged in recycling /reprocessing/recovery /reuse of H.W under
schedule IV of H.W(M, H&TBM) Rules, 2008 and its amendments / LAB Inward :
47417

Annexure -III

TEST REPORT

Test Report No. : 47417

Date: 28/04/2022

1. Name of the Customer : OM ORGANIC - 62910
2. Address : D-3/150/1,PLOT NO. D-3/150/1, PHASE-III,GIDC DAHEJ
GALEND-392140, Taluka : Vagra, District : Bharuch, GIDC : Dahej3
3. Nature of Sample : REP-Representative/Grab, (Insp Type : ROU-Routine Visit)
4. Sample Collected By : F.M.Modi, ROH
5. Quantity of Sample Received : 5 lit
6. Code No. of the Sample : 348435
7. Date & Time of Collection & Inwarding : 11/04/2022 , (1215 to 1215) & 12/04/2022
8. Date of Start & Completion of Analysis : 12/04/2022 & 27/04/2022
9. Sampling Point : From ponding of waste water generated due to fire fighting near 30 kl
10. Flow Details (Remarks) storage tank within premises
11. Mode of Disposal : --
12. Ultimate Receiving Body : Percolation and evaporation
13. Temperature on Collection : NOT APPLICABLE
14. Carboys Nos for : 30 & pH Range on pH Strip :@7-8 on pH strip
Barcode & Color & Appearance :Brownish
15. Water Consumption & W.W.G (KLPD) : Ind :9.000 , Dom :2.000 & Ind :0.000 , Dom :1.500

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	30
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2012	1 – 14 pH value As or	5.96
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 22nd edi. 2012	2 - to 99 Hazen & 1-50	30
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	1832
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	144
6	Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Stand	1 - 2000 mg/l.	39.2
7	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	935
8	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	73
9	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-20	5.0- 50000 mg/l	4414
10	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	3.6
11	Phenolic Compounds	mg/l	4 Amino Antiprene method without Chloroform Extra	0.1 – 50 mg/l	2.33
12	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	1060

Laboratory Remarks : Approved By:399-lab_399 Dt.: 28/04/2022

R.C.VASAVA,S.O

Note :

1. The results relate only to the items sampled and tested.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. The report shall not be reproduced except in full or part without approval of the laboratory.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
7. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23nd Edition by APHA.
8. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

*** END OF TEST REPORT ***



Sample ID:348337 - Analysis Completion:27/04/2022

Industries engaged in recycling /reprocessing/recovery /reuse of H.W under
schedule IV of H.W(M, H&TBM) Rules, 2008 and its amendments / LAB Inward :
47397

TEST REPORT

Test Report No. : 47397

Date: 27/04/2022

1. Name of the Customer : OM ORGANIC - 62910
2. Address : D-3/150/1,PLOT NO. D-3/150/1, PHASE-III,GIDC DAHEJ
GALEND-392140, Taluka : Vagra, District : Bharuch, GIDC : Dahej3
3. Nature of Sample : REP-Representative/Grab, (Insp Type : ROU-Routine Visit)
4. Sample Collected By : R.C.VASAVA,S.O
5. Quantity of Sample Received : 5 lit
6. Code No. of the Sample : 348337
7. Date & Time of Collection & Inwarding : 11/04/2022 , (0545 to 0545) & 11/04/2022
8. Date of Start & Completion of Analysis : 12/04/2022 & 27/04/2022
9. Sampling Point : From ponding of waste water generated due to fire fighting near plant
10. Flow Details (Remarks) : area. ~
11. Mode of Disposal : -
12. Ultimate Receiving Body : -
13. Temperature on Collection : NOT APPLICABLE
14. Carboys Nos for : 30 & pH Range on pH Strip :7 to 8
: barcode & Color & Appearance :Yellowish
15. Water Consumption & W.W.G (KLPD) : Ind :9.000 , Dom :2.000 & Ind :0.000 , Dom :1.500

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	30
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2012	1 – 14 pH value As or	7.72
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 22nd edi. 2012	2 - to 99 Hazen & 1-50	30
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	6098
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	238
6	Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Stand	1 - 2000 mg/l.	616
7	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	2300
8	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	837
9	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-20	5.0- 50000 mg/l	41927
10	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	6.8
11	Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extra	0.1 – 50 mg/l	0.37
12	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	10060

Laboratory Remarks : Approved By:399-lab_399 Dt.: 27/04/2022

R.C.VASAVA,S.O

Note :

1. The results relate only to the items sampled and tested.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. The report shall not be reproduced except in full or part without approval of the laboratory.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
7. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23nd Edition by APHA.
8. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

*** END OF TEST REPORT ***



ANALYSIS REPORT FOR Hazardous
WASTE TYPE : SEM

Gujarat Pollution Control Board
Bharuch
C-1/119/3, GIDC Phase-2
Narmadanagar
Bharuch-392015
Tele:(0264)2246333

Sample ID:348438 - Analysis Completion 28/04/2022

Industries engaged in recycling /reprocessing/recovery /reuse of H. W under
schedule IV of H.W(M, H&TBM) Rules, 2008 and its amendments / LAB

1. Name & : OM ORGANIC - 62910
2. Address of the Unit : D-3/150/1,PLOT NO. D-3/150/1, PHASE-III,GIDC DAHEJ
GALEND A - 392140 , Taluka : Vagra, District : Bharuch, GIDC : Dahej3
3. Nature of Sample : REP-Representative/Grab , (Insp Type : ROU-Routine Visit)
4. Sample Collected By : F.M.Modi, ROH
5. Date & Time of Collection & Receipt : 11-Apr-2022, (1320 to 1320)
6. Date of Start & Completion of Analysis : 12/04/2022 16:06:10 & 28/04/2022
7. Sampling Point : Haz. waste sample collected near CSD DOCK LEVELLER area of M/s Mane (I) Ltd. ~
8. Physical State : Semi Solid
9. Disposal Mode : ---
10. Waste Category : ---
11. Temperature on Collection : 30 & Color & Appearance : Brownish
12. Hazardous Sampled (SPM-M3) : @6-7 on pH strip & Carboys Marks : Barcode

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	Unit	4500 B APHA Std.Methods 22nd edi.-2012	1 – 14	3.75
2	Total Acidity as Caco3 *	gm/kg	Titration Method. (2310 B APHA Standard Methods	1 – 1000 mg/l	40.5
3	Total Alkalinity as Caco3 *	gm/kg	Titration method. (2320 B APHA Standard Methods	1 – 5000 mg/l	BDL
4	Total Inorganic Solids (TIS)	gm/kg	2540 G APHA Standard Methods 22nd edi-2012	1-1000 gm/kg	709
5	Chemical Oxygen Demand	gm/kg	APHA (23rd Edition)- 5220 B Open Reflux Method-	5.0- 50000 &	167.1
6	Total Organic Carbon *	gm/kg	-	-	In process
7	Phenolic Compounds *	gm/kg	4 Amino Antipyrrene method without Chloroform Ext	1 – 50 mg/l	0.0024

Laboratory Remarks : Approved By:399-lab_399 Dt.: 28/04/2022


R.C.VASAVA,S.O

Field Observation : also analysis of finger print analysis.



ANALYSIS REPORT FOR Hazardous
WASTE TYPE : SOL

Gujarat Pollution Control Board
Bharuch
C-1/119/3, GIDC Phase-2
Narmadanagar
Bharuch-392015
Tele:(0264)2246333

Sample ID:348440 - Analysis Completion 28/04/2022

Industries engaged in recycling /reprocessing/recovery /reuse of H. W under
schedule IV of H.W(M, H&TBM) Rules, 2008 and its amendments / LAB

1. Name & : OM ORGANIC - 62910
2. Address of the Unit : D-3/150/1,PLOT NO. D-3/150/1, PHASE-III,GIDC DAHEJ
GALEND A - 392140 , Taluka : Vagra, District : Bharuch, GIDC : Dahej3
3. Nature of Sample : REP-Representative/Grab , (Insp Type : ROU-Routine Visit)
4. Sample Collected By : F.M.Modi, ROH
5. Date & Time of Collection & Receipt : 11-Apr-2022, (1340 to 1340)
6. Date of Start & Completion of Analysis : 12/04/2022 16:06:23 & 28/04/2022
7. Sampling Point : Contaminated soil sample collected from open area of M/s Sitamani Org. P.Ltd. ~
8. Physical State : Solid
9. Disposal Mode : ---
10. Waste Category : ---
11. Temperature on Collection : 30 & Color & Appearance : Brownish
12. Hazardous Sampled (SPM-M3) : @2-4 on pH strip & Carboys Marks : Barcode

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	Unit	4500 B APHA Std.Methods 22nd edi.-2012	1 – 14	1.24
2	Total Acidity as Caco3 *	gm/kg	Titration Method. (2310 B APHA Standard Methods	1 – 1000 mg/l	149
3	Total Alkalinity as Caco3 *	gm/kg	Titration method. (2320 B APHA Standard Methods	1 – 5000 mg/l	BDL
4	Total Inorganic Solids (TIS)	gm/kg	2540 G APHA Standard Methods 22nd edi-2012	1-1000 gm/kg	590
5	Chemical Oxygen Demand	gm/kg	APHA (23rd Edition)- 5220 B Open Reflux Method-	5.0- 50000 &	142.27
6	Total Organic Carbon *	gm/kg	-	-	In process
7	Phenolic Compounds *	gm/kg	4 Amino Antipyrrene method without Chloroform Ext	1 – 50 mg/l	0.0057

Laboratory Remarks : Approved By:399-lab_399 Dt.: 28/04/2022


R.C.VASAVA,S.O

Field Observation : also analysis of finger print analysis.



ANALYSIS REPORT FOR Hazardous
WASTE TYPE : SOL

Gujarat Pollution Control Board
Bharuch
C-1/119/3, GIDC Phase-2
Narmadanagar
Bharuch-392015
Tele:(0264)2246333

Sample ID:348441 - Analysis Completion 28/04/2022

Industries engaged in recycling /reprocessing/recovery /reuse of H. W under
schedule IV of H.W(M, H&TBM) Rules, 2008 and its amendments / LAB

1. Name & : OM ORGANIC - 62910
2. Address of the Unit : D-3/150/1,PLOT NO. D-3/150/1, PHASE-III,GIDC DAHEJ
GALEND A - 392140 , Taluka : Vagra, District : Bharuch, GIDC : Dahej3
3. Nature of Sample : REP-Representative/Grab , (Insp Type : ROU-Routine Visit)
4. Sample Collected By : F.M.Modi, ROH
5. Date & Time of Collection & Receipt : 11-Apr-2022, (1305 to 1305)
6. Date of Start & Completion of Analysis : 12/04/2022 16:06:35 & 28/04/2022
7. Sampling Point : Contaminated soil sample collected from open area within premises. ~
8. Physical State : Solid
9. Disposal Mode : ---
10. Waste Category : ---
11. Temperature on Collection : 30 & Color & Appearance : Brownish
12. Hazardous Sampled (SPM-M3) : @4-6 on pH strip & Carboys Marks : Barcode

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	Unit	4500 B APHA Std.Methods 22nd edi.-2012	1 – 14	3.69
2	Total Acidity as Caco3 *	gm/kg	Titration Method. (2310 B APHA Standard Methods	1 – 1000 mg/l	22.5
3	Total Alkalinity as Caco3 *	gm/kg	Titration method. (2320 B APHA Standard Methods	1 – 5000 mg/l	BDL
4	Total Inorganic Solids (TIS)	gm/kg	2540 G APHA Standard Methods 22nd edi-2012	1-1000 gm/kg	396
5	Chemical Oxygen Demand	gm/kg	APHA (23rd Edition)- 5220 B Open Reflux Method-	5.0- 50000 &	37.07
6	Total Organic Carbon *	gm/kg	-	-	In process
7	Phenolic Compounds *	gm/kg	4 Amino Antipyrrene method without Chloroform Ext	1 – 50 mg/l	0.011

Laboratory Remarks : Approved By:399-lab_399 Dt.: 28/04/2022


R.C.VASAVA,S.O

Field Observation : also analysis of finger print analysis.



ANALYSIS REPORT FOR Hazardous
WASTE TYPE : SOL

Gujarat Pollution Control Board
Bharuch
C-1/119/3, GIDC Phase-2
Narmadanagar
Bharuch-392015
Tele:(0264)2246333

Sample ID:348442 - Analysis Completion 28/04/2022

Industries engaged in recycling /reprocessing/recovery /reuse of H. W under
schedule IV of H.W(M, H&TBM) Rules, 2008 and its amendments / LAB

1. Name & : OM ORGANIC - 62910
2. Address of the Unit : D-3/150/1,PLOT NO. D-3/150/1, PHASE-III,GIDC DAHEJ
GALEND A - 392140 , Taluka : Vagra, District : Bharuch, GIDC : Dahej3
3. Nature of Sample : REP-Representative/Grab , (Insp Type : ROU-Routine Visit)
4. Sample Collected By : F.M.Modi, ROH
5. Date & Time of Collection & Receipt : 11-Apr-2022, (1345 to 1345)
6. Date of Start & Completion of Analysis : 12/04/2022 16:06:47 & 28/04/2022
7. Sampling Point : Reference soil sample collected from open area of M/s Sitamani Org. Pvt. Ltd ~
8. Physical State : Solid
9. Disposal Mode : ---
10. Waste Category : ---
11. Temperature on Collection : 30 & Color & Appearance : Yellowish - Brownish
12. Hazardous Sampled (SPM-M3) : @7-8 on pH strip & Carboys Marks : Barcode

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	Unit	4500 B APHA Std.Methods 22nd edi.-2012	1 – 14	7.25
2	Total Acidity as Caco3 *	gm/kg	Titration Method. (2310 B APHA Standard Methods	1 – 1000 mg/l	BDL
3	Total Alkalinity as Caco3 *	gm/kg	Titration method. (2320 B APHA Standard Methods	1 – 5000 mg/l	0.5
4	Total Inorganic Solids (TIS)	gm/kg	2540 G APHA Standard Methods 22nd edi-2012	1-1000 gm/kg	89
5	Chemical Oxygen Demand	gm/kg	APHA (23rd Edition)- 5220 B Open Reflux Method-	5.0- 50000 &	0.24
6	Total Organic Carbon *	gm/kg	-	-	In process
7	Phenolic Compounds *	gm/kg	4 Amino Antipyrrene method without Chloroform Ext	1 – 50 mg/l	BDL

Laboratory Remarks : Approved By:399-lab_399 Dt.: 28/04/2022


R.C.VASAVA,S.O

Field Observation : also analysis of finger print analysis.

Analysis Results of TOC (Total Organic Carbon)

Sr. No.	Sample Location	Total Organic Carbon (gm/kg)
1	Haz. waste sample collected near CSD DOCK LEVELLER area of M/s Mane (I) Ltd.	61.34
2	Contaminated soil sample collected from open area of M/s Sitamani Org. P.Ltd.	51.00
3	Contaminated soil sample collected from open area within premises.	17.02
4	Reference soil sample collected from open area of M/s Sitamani Org. Pvt. Ltd	0.08

ક્રમાંક:ડેડીઆઇએસએચ/ભરૂચ/૨૦૨૨/૧૩૩ વી ૨૨૫
 ડેપ્યુટી ડાયરેક્ટર ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ,
 બીજો માળ, બહુમાળી મકાન, ગાયત્રીનગર સામે,
 કણબીવગા, ભરૂચ.
 તા.૧૧/૦૪/૨૦૨૨

પ્રતિ,
 કબજેદારશ્રી/વ્યવસ્થાપકશ્રી,
 ઓમ ઓર્ગેનિક
 પ્લોટ નં -ડી -૩-૧૫૦/૧,
 જીઆઇડીસી દહેજ,
 તા. વાગરા, જિ.ભરૂચ

વિષય : કારખાના અધિનિયમ-૧૯૪૮ ની કલમ ૪૦(૨) હેઠળ લેખિત હુકમ

- (1) કારખાનાની તા. ૧૧/૦૪/૨૦૨૨ નાં રોજ નીચે સહી કરનારે શ્રી આર.એ.પટેલ , જોઇન્ટ ડાયરેક્ટર, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, સુરત રિજિયન, સુરત, શ્રી ડી.કે.વસાવા, ડેપ્યુટી ડાયરેક્ટર, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, ભરૂચ , શ્રી વાય.એમ.પટેલ, આસીસ્ટન્ટ ડાયરેક્ટર, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, ભરૂચ , શ્રી એચ.બી.પટેલ, આસીસ્ટન્ટ ડાયરેક્ટર, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, ભરૂચ , કુ. જી.જી. ચૌહાણ , આસીસ્ટન્ટ ડાયરેક્ટર, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, ભરૂચ સાથે મુલાકાત લીધી.
- (2) સદરહુ મુલાકાત કારખાનામાં તા. ૧૧/૦૪/૨૦૨૨ નાં રોજ વહેલી સવારના ૦૦.૪૬ કલાકે બનેલ પ્રાણઘાતક અકસ્માત બનાવ અનુસંધાને લીધી.
- (3) કારખાનામાં સોલ્વન્ટનુ ડિસ્ટિલેશન કરવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે.
- (4) કારખાનામાં તા. ૧૧/૦૪/૨૦૨૨ નાં રોજ વહેલી સવારે ૦૦.૪૬ કલાકે કારખાનાના પ્રોડક્શન પ્લાન્ટમાં અચાનક ઘડાકા સાથે આગ લાગવાનો બનાવ બનેલ હતો. આ બનાવ ને લીધે કારખાનાના પ્રોડક્શન પ્લાન્ટ માં કામ કરી રહેલા કુલ ૦૬ શ્રમયોગીઓ (૧)શ્રી પારસનાથ યાદવ (ઉ.વ. ૫૫), (૨) શ્રી રતન કુશવાહા (ઉ.વ. ૨૬) , (૩) શ્રી જયદીપ બાંભરોલિયા (ઉ.વ. ૨૪) , (૪) શ્રી પ્રકાશ વસાવા (ઉ.વ. ૪૫) , (૫) શ્રી તીરથ ગડારી (ઉ.વ. ૨૨) તથા (૬) શ્રી પુનિત મહતો (ઉ.વ. ૫૫) ના અવસાન થયેલ છે. કારખાનામાં સદર ઘડાકા સાથે આગ લાગવાના બનાવના કારણે કારખાનાના સ્ટ્રક્ચર , મશીનરી, રીએક્શન વેસલ્સ, કેમિકલ ટ્રાંસફર પાઇપલાઇન્સ વગેરેને ભારે નુકશાન થયેલ જણાય છે. આમ, સદરહુ કારખાનામાં હાલની પરિસ્થિતિ મુજબ જો ઉત્પાદન પ્રક્રિયા ચાલુ રાખવામાં આવે તો તેના ક્ષતિગ્રસ્ત સ્ટ્રક્ચર/ બિલ્ડીંગ, મશીનરી ના કારણે મનુષ્યની જીંદગીને તાત્કાલિક જોખમ ઊભુ થાય તેમ છે. આથી હુ શ્રી એ.એચ.મરૈયા, કારખાનાધારા-૧૯૪૮ની કલમ-૮ હેઠળ નીમાયેલ કારખાના નિરીક્ષક/ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ ઓફિસર, ભરૂચ, કારખાનાધારા-૧૯૪૮ ની કલમ-૪૦(૨) હેઠળ મળેલ સત્તાની રૂએ નીચે જણાવેલ સલામતીનાં સુચનોનું પાલન ના થાય ત્યા સુધી સમગ્ર કારખાનાનો ઉત્પાદન પ્રક્રિયામાં ઉપયોગ કરવા પર પ્રતિબંધ ફરમાવુ છું.

સુચન -૦૧ સમગ્ર કારખાનાના તમામ સ્ટ્રક્ચરો/ બિલ્ડીંગો, મશીનરી, ઇક્વિપમેન્ટ વગેરેનુ રિસ્ટ્રેન્થનીંગ/ રિપેરિંગ કરાવી સમગ્ર કારખાનાનુ બિલ્ડિંગ ઉત્પાદન પ્રક્રિયામાં વાપરવા યોગ્ય છે કે કેમ તે અંગે સ્પષ્ટ અભિપ્રાય સહિતનુ સ્ટેબિલિટી સર્ટો વિથ લોડ કેલ્ક્યુલેશન તે અંગેની નિષ્ણાંત વ્યક્તિ પાસેથી મેળવી રજુ કરવુ.

સુચન -૦૨ કારખાનાની પ્રોસેસનો હેઝોપ સ્ટડી નિષ્ણાંત વ્યક્તિ/ એજન્સી પાસે કરાવી તેમાં જણાવેલ સુચનોના પાલન અંગેનો રિપોર્ટ અત્રેની કચેરીએ રજુ કરવો.

સુચન -૦૩ ઉપરોક્ત બનાવ ના કારણે નુક્શાન પામેલ ઇલેક્ટ્રિકલ કેબલ્સ, વાયરોંગ, ફિટિંગ્સ વગેરે ને રિપેર કરાવી તે વાપરવા યોગ્ય છે અને ફ્લેમપ્રુફ પ્રકાર નુ છે તથા સલામત છે તે બાબત નુ સર્ટીફિકેટ તે અંગેની નિષ્ણાંત એજન્સી/ વ્યક્તિ પાસેથી મેળવી રજુ કરવુ.

સુચન -૦૪ કારખાનામાં સદર અકસ્માતના કારણે ક્ષતિગ્રસ્ત થયેલ સ્ટ્રક્ચર/ બિલ્ડીંગ, મશીનરી વગેરે કાટમાળ ખસેડવાની તેમજ તેને રીપેર કરવાની કામગિરી વર્ક પરમિટ સિસ્ટમ ફોલો કરીને જરુરી સલામતિના પગલા સાથે ભારતીય ધારાધોરણો / ઇન્ટરનેશનલ સ્ટાન્ડર્ડ મુજબના યોગ્ય અને પુરતા અંગત રક્ષણાત્મક સાધનો પહેરીને તે અંગેની મિકેનીકલ, ઇલેક્ટ્રીકલ તથા સિવિલની નિષ્ણાંત વ્યક્તિ/એજન્સી ના સુપરવિઝનમાં કરવી.

આ હુકમનો તાત્કાલિક અસરથી અમલ કરવા જણાવવામાં આવે છે અને ઉપરોક્ત સલામતીના પગલા લઇ તેના જરુરી આધાર પુરાવા સાથેની જાણ નીચે સહી કરનારને કરી નીચે સહી કરનારની લેખિત મંજુરી મેળવ્યા બાદ જ કારખાનામાં ઉત્પાદન પ્રક્રિયા શરુ કરવી.

(5) સદરહુ અકસ્માત અંગેની વિગતવાર તપાસ નોંધ તપાસ પુર્ણ થયે આપવામાં આવશે.

સ્થળ :- ભરુચ

તા:- ૧૧/૦૪/૨૦૨૨

O/C

(એ.એ.મેરૈયા)

ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ ઓફિસર,

ભરુચ.

નકલ રવાના:

(૧) ડાયરેક્ટરશ્રી, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, અમદાવાદ

(૨) જોઇન્ટ ડાયરેક્ટરશ્રી, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, સુરત



ગોંવત્કુ ટ્રસ્ટી

ધાર્મિક શાળા ઇન્ડિયા

૧૫૦૨ નં ૧૧/૩/૨૦૨૨ ૨૬૦/૧

ઉપરોક્ત. દરુજ

પ્રતિ,

કલ્પદાર/વ્યવસ્થાપકશ્રી ,

ઓમ ઓર્ગેનિક ,પ્લોટ નં -ડી -૩-૧૫૦/૧,

જી.આઈ.ડી.સી. દહેજ,

તા. વાગરા, જિ.ભરૂચ

1. કારખાનામાં તા. ૧૦/૦૪/૨૦૨૨ ની નાઇટ શિફ્ટમાં એટલેકે તા. ૧૧/૦૪/૨૦૨૨ ના રોજ મધ્યરાત્રિના આશરે ૦૦.૪૫ કલાકે ઘડાકો થઇ બાદમાં આગ લાગવાનો બનાવ બનેલ. સદરહુ બનાવમાં કારખાનાના ૦૬ શ્રમયોગીઓનુ ઉપરોક્ત અકસ્માતને કારણે અવસાન થયેલ આ બનાવની તપાસ અર્થે
 - તા. ૧૧/૦૪/૨૦૨૨ ના રોજ શ્રી આર.એ.પટેલ, સંયુક્ત નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત રિજિયન, સુરત, શ્રી ડી.કે.વસાવા, નાયબ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ, શ્રી વા.એમ.પટેલ, મદદનીશ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ, શ્રી એચ.બી પટેલ, મદદનીશ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ અને કુ જે.જે.ચૌહાણ, મદદનીશ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ સાથે નીચે સહી કરનારે
 - તા.૧૨/૦૪/૨૦૨૨ ના રોજ શ્રી ડી.કે.વસાવા, નાયબ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ, શ્રી વા.એમ.પટેલ, મદદનીશ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ સાથે નીચે સહી કરનારે
 - તા. ૧૬/૦૪/૨૦૨૨ ના રોજ શ્રી આર.એ.પટેલ, સંયુક્ત નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત રિજિયન, સુરત, શ્રી એ.યુ.વેકરિયા, મદદનીશ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય(કેમિકલ), શ્રી જે.જે. પટેલ, મદદનીશ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ અને શ્રી એસ.એ.ચૌહાણ, મદદનીશ નિયામક, ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત સાથે નીચે સહી કરનારે
 - તા. ૨૧/૦૪/૨૦૨૨ ના રોજ નીચે સહી કરનારે,
 - તા. ૦૯/૦૫/૨૦૨૨ ના રોજ નીચે સહી કરનારે મુલાકાત લીધી.
2. સદરહુ અકસ્માત બનાવની જાણ અત્રેની કચેરીએ તા. ૧૧/૦૪/૨૦૨૨ ના રોજ ફોર્મ નં ૨૧ માં લેખિતમાં કરેલ છે.
3. કારખાનાનો લાયસન્સ નં ૪૩૫૭૪ છે જે ૨૦ શ્રમયોગીઓ તથા ૧૦૦ હોર્સપાવર માટે વર્ષ ૨૦૨૬ સુધી રિન્યુ થયેલ છે.
4. કારખાનાની અમારી અકસ્માત સંદર્ભે લીધેલી સ્થળ મુલાકાતો, કારખાનામાં કામ કરતા શ્રમયોગીના નિવેદન, અકસ્માતની જાણ અંગેનુ ફોર્મ નં ૨૧, કારખાનાનુ અકસ્માત રજિસ્ટર ફોર્મ નં ૨૯, પોલીસ

પંચનામુ, ઇંકવેસ્ટ પંચનામુ, મૃત્યુ પામેલ શ્રમયોગીઓના પી.એમ. રિપોર્ટ વિગેરેના આધારે અકસ્માત બનાવ ની હકીકત નીચે મુજબ છે.

(એ) બનાવની વિગત:

કારખાનામાં ડાઇ મિથાઇલ ફોર્માઇડ, મિથીલીન ડાઇ ક્લોરાઇડ, ટોલ્યુઇન, ઇથાઇલ એસિટેટ, આઇસો પ્રોપાઇલ આલ્કોહોલ વગેરે ઇમ્પ્યોર સોલ્વન્ટનું રિએક્ટર, ડિસ્ટીલેશન કોલમ, કન્કેન્સર, ઇજેક્ટર્સ વગેરેનો મશિનરી તરીકે ઉપયોગ કરી ડિસ્ટીલેશન દ્વારા પ્યોર સોલ્વન્ટ મેળવવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે. કારખાનામાં તા. ૦૯/૦૪/૨૦૨૨ ના રોજ આશરે ૧૫.૦૦ કલાકે ડાઇમિથાઇલ ફોર્માઇડની ૦૬ કિલોલિટર ની બેચ રિએક્ટર નં R -૧૦૫માં માં ચાર્જ કરવાની પ્રક્રિયા શરૂ કરેલ હતી. જે પ્રક્રિયા આશરે ૧૭.૩૦ કલાકે પુર્ણ થયેલ હતી. બાદમાં ડાઇમિથાઇલ ફોર્માઇડની ડિસ્ટીલેશન પ્રક્રિયા શરૂ થયેલ હતી. જે તા. ૧૦/૦૪/૨૦૨૨ ના રોજ સાંજ ના ૧૮.૦૦ કલાક સુધીમાં ડિસ્ટીલેશન પ્રોસેસનું ટેમ્પરેચર ૭૦ થી ૮૦ ડિગ્રી સેલ્સિયસ અને વેક્યુમ ૭૦૦ mm/Hg જેટલું હતું. આ દરમિયાન ડાઇમિથાઇલ ફોર્માઇડની ૭૦ % ની આસપાસ પ્યોરિટી આવી ગયેલ હતી. કારખાનામાં તા. ૧૧/૦૪/૨૦૨૨ ના રોજ મધ્યરાત્રિના આશરે ૦૦.૪૫ કલાકે પ્રોડક્શન પ્લાન્ટના ગ્રાઉન્ડ અને ફર્સ્ટ ફ્લોર વચ્ચે આવેલા રિએક્ટર નં R -૧૦૫માં અચાનક પ્રચંડ ઘડાકો થયેલ હતો અને ત્યાર બાદ આગ લાગેલ જે આગ બાદમાં સમગ્ર પ્રોડક્શન પ્લાન્ટ અને ખુલ્લી જગ્યામાં રાખેલા સોલ્વન્ટના ડ્રમ્સવાળા સ્ટોરેજ એરિયામાં ફેલાઇ ગયેલ હતી. આ આગને દહેજ ઇન્કો-ફેડલી સોસાયટી, દહેજ સેઝ લિમીટેડ, મેઘમણી ફાઇનકેમ લિમીટેડ, સ્ટર્લીંગ ઓક્ઝીલીરીઝ, એ.ટી.સી ટાયર્સ પ્રા.લિ વગેરે કંપનીના કુલ ૦૬ ફાયર ટેન્કર્સની મદદ થી તા. ૧૧/૦૪/૨૦૨૨ ના રોજ સવારે આશરે ૦૪.૧૫ કલાકે આગ કાબુમાં લેવામાં આવેલ. ઉપરોક્ત ઘડાકાના કારણે પ્રોડક્શન પ્લાન્ટ માં કામ કરી રહેલા કુલ ૦૬ શ્રમયોગીઓ (૧) શ્રી પારસનાથ રામબહાલ યાદવ ઉ.વ .૫૫ (૨) શ્રી રતન કુશવાહા ઉ.વ. ૨૬, (૩) શ્રી જયદીપ પ્રભુદાસભાઇ બાંભરોલિયા, ઉ.વ .૨૪ (૪) શ્રી રામુભાઇ ઉર્ફે પ્રકાશ મંગળદાસ વસાવા ઉ, વ .૪૫ (૫) શ્રી તીરથ કુંજીલાલ ગડારી ઉ.વ ૨૨ આશરે તથા (૬) શ્રી પુનિત મોતી મહતો ઉ.વ ૫૫ ના અવસાન થયેલ હતા.

(બી) કાચદાસંગની વિગત:

કારખાનામાં ડાઇ મિથાઇલ ફોર્માઇડ, મિથીલીન ડાઇ ક્લોરાઇડ, ટોલ્યુઇન, ઇથાઇલ એસિટેટ, આઇસો પ્રોપાઇલ આલ્કોહોલ વગેરે ઇમ્પ્યોર સોલ્વન્ટનું રિએક્ટર, ડિસ્ટીલેશન કોલમ, કન્કેન્સર, ઇજેક્ટર્સ વગેરેનો મશિનરી તરીકે ઉપયોગ કરી ડિસ્ટીલેશન દ્વારા પ્યોર સોલ્વન્ટ મેળવવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે. કારખાનામાં તા. ૦૯/૦૪/૨૦૨૨ ના રોજ આશરે ૧૫.૦૦ કલાકે ડાઇમિથાઇલ ફોર્માઇડની ૦૬ કિલોલિટર ની બેચ રિએક્ટર નં R -૧૦૫માં માં ચાર્જ કરવાની પ્રક્રિયા શરૂ કરેલ હતી. જે પ્રક્રિયા આશરે ૧૭.૩૦ કલાકે પુર્ણ થયેલ હતી. બાદમાં ડાઇમિથાઇલ ફોર્માઇડની ડિસ્ટીલેશન પ્રક્રિયા શરૂ થયેલ હતી. જે તા. ૧૦/૦૪/૨૦૨૨ ના રોજ સાંજ ના ૧૮.૦૦ કલાક સુધીમાં ડિસ્ટીલેશન પ્રોસેસનું ટેમ્પરેચર ૭૦ થી ૮૦ ડિગ્રી સેલ્સિયસ અને વેક્યુમ ૭૦૦ mm/Hg જેટલું હતું. આ દરમિયાન ડાઇમિથાઇલ ફોર્માઇડની ૭૦ % ની આસપાસ પ્યોરિટી આવી ગયેલ હતી. કારખાનામાં તા. ૧૧/૦૪/૨૦૨૨ ના રોજ મધ્યરાત્રિના આશરે ૦૦.૪૫ કલાકે પ્રોડક્શન પ્લાન્ટના ગ્રાઉન્ડ અને ફર્સ્ટ ફ્લોર વચ્ચે આવેલા રિએક્ટર નં R -૧૦૫માં અચાનક પ્રચંડ ઘડાકો થયેલ હતો અને ત્યાર બાદ આગ લાગેલ જે આગ બાદમાં સમગ્ર પ્રોડક્શન પ્લાન્ટ અને ખુલ્લી જગ્યામાં રાખેલા સોલ્વન્ટના ડ્રમ્સવાળા સ્ટોરેજ એરિયામાં ફેલાઇ ગયેલ હતી. આ

આગને દહેજ ઇકો-ફેડલી સોસાયટી, દહેજ સેઝ લિમીટેડ, મેઘમણી ફાઇનકેમ લિમીટેડ, સ્ટર્લીંગ ઓક્રીલરીઝ, એ.ટી.સી ટાયર્સ પ્રા.લિ વગેરે કંપનીના કુલ ૦૬ ફાયર ટેન્ડર્સની મદદ થી તા. ૧૧/૦૪/૨૦૨૨ ના રોજ સવારે આશરે ૦૪.૧૫ કલાકે આગ કાબુમાં લેવામાં આવેલ. ઉપરોક્ત ઘડાકાના કારણે પ્રોડક્શન પ્લાન્ટ માં કામ કરી રહેલા કુલ ૦૬ શ્રમયોગીઓ (૧) શ્રી પારસનાથ રામબહાલ યાદવ ઉ.વ .૫૫ (૨) શ્રી રતન કુશવાહા ઉ.વ .૨૬ ,(૩) શ્રી જયદીપ પ્રભુદાસભાઈ બાંભરોલિયા, ઉ.વ .૨૪ (૪) શ્રી રામુભાઈ ઉફે પ્રકાશ મંગળદાસ વસાવા ઉ, વ .૪૫ (૫) શ્રી તીરથ કુંજીલાલ ગડારી ઉ.વ ૨૨ આશરે તથા (૬) શ્રી પુનિત મોતી મહતો ઉ.વ ૫૫ ના અવસાન થયેલ હતા.

સદરહુ ઘડાકા તેમજ આગના લીધે બનેલ પ્રાણઘાતક અકસ્માત બનાવની તપાસ કરતા જાણવા મળેલ છે કે તા. ૦૯/૦૪/૨૦૨૨ ના રોજ રિએક્ટર નં R- ૧૦૫ માં ડાઇમિથાઇલ ફોર્મામાઇડની નવી બેચ ચાર્જ કરતા પહેલા અગાઉ લેવામાં આવેલી ડાઇમિથાઇલ ફોર્મામાઇડની બેચ નુ ડિસ્ટીલેશન થઇ ગયા બાદ રિએક્ટર R-૧૦૫માં જમા થયેલ /રહી ગયેલ રેસીડ્યુ રિએક્ટર R-૧૦૫માંથી દુર કરેલ છે કે કેમ? તે બાબતે પુછપરછ કરતા તે અંગેની કોઇ વ્યવસ્થા/પદ્ધતિ/સિસ્ટમ હોવાના કોઇ પુરાવા સ્થળ પર જોવા મળેલ નથી કે માંગવા છતા આજ દિન સુધી રજુ કરેલ નથી કે નિભાવવામાં આવેલ નથી. કારખાનામાં તા. ૦૯/૦૪/૨૦૨૨ના રોજ ડાઇમિથાઇલ ફોર્મામાઇડની ૦૬ કિલોલીટરની બેચ ને રિએક્ટર R-૧૦૫ માં ચાર્જ કર્યા પહેલા અગાઉ ડિસ્ટીલેશન કરેલ ડાઇમિથાઇલ ફોર્મામાઇડનુ રેસીડ્યુ રિએક્ટર R-૧૦૫ માં રહી ગયેલ હોય તો તેના કારણે રિકવરી માટે વધારે પ્રોસેસ કરવાની જરુર થતા સદરહુ રિએક્ટરમાં પ્રેશર તથા ટેમ્પરેચર વધવાની સંભાવના રહેલ છે. આ કારણોસર નવી બેચ ના પ્રોડક્શન દરમિયાન અગાઉ લેવામાં આવેલી બેચનુ રેસીડ્યુ દૂર ન કરેલ હોય તો બેચની સાઇઝ વધી જતા અને બાદમાં ઓવરહીટ થવાના કારણે રિએક્ટર R-૧૦૫માં પ્રચંડ ઘડાકા સાથે આગ લાગવાનો બનાવ બની શકે છે.જો તા. ૦૯/૦૪/૨૦૨૨ ના રોજ ડાઇમિથાઇલ ફોર્મામાઇડની બેચ નુ ડિસ્ટીલેશન કરવાના હેતુથી ચાર્જિંગ શરુ કરતા પહેલા તેની અગાઉ લેવામાં આવેલી ડાઇમિથાઇલ ફોર્મામાઇડની બેચ નુ ડિસ્ટીલેશન થઇ ગયા બાદ રિએક્ટર R-૧૦૫માં જમા થયેલ/રહી ગયેલ રેસીડ્યુ રિએક્ટર R-૧૦૫માંથી દુર કરી દેવામાં આવેલ હોત અને બાદમાં ડાઇમિથાઇલ ફોર્મામાઇડની નવી બેચ ચાર્જ કરવામાં આવેલ હોત તો રિએક્ટર R-૧૦૫માં રેસીડ્યુ ના રહી જવાના કારણે રિએક્ટર R-૧૦૫માંના માસ/જથ્થાને રિકવરી માટે વધારે પ્રોસેસ કરવાની જરુર ન રહેત અને રેસીડ્યુ ની બેચ સાઇઝ વધી શકત નહિ અને તેના કારણે રિએક્ટર R-૧૦૫નો માસ/જથ્થો ઓવરહીટ થઇ શકત નહિ અને સદરહુ પ્રાણઘાતક અકસ્માત બનાવ બનવા પામત નહીં. રિએક્ટર R-૧૦૫માં ડિસ્ટીલેશન પુરુ થયા પછી રહી જતા રેસીડ્યુને રિએક્ટર R-૧૦૫ માંથી દુર કરવાનુ તથા દૂર કર્યા પછી તેમાં નવી બેચ ચાર્જ કરતા પહેલા કોઇ માસ/ જથ્થો રહી ગયેલ છે કે કેમ? તે સુનિશ્ચિત કરવાનુ રહે છે પરંતુ તા. ૦૯/૦૪/૨૦૨૨ ના રોજ રિએક્ટર R-૧૦૫ માં ડાઇમિથાઇલ ફોર્મામાઇડની નવી બેચ ચાર્જિંગ કરતા પહેલા અગાઉની લેવામાં આવેલ ડાઇમિથાઇલ ફોર્મામાઇડ બેચ ના ડિસ્ટીલેશન બાદ રિએક્ટર R-૧૦૫માં કોઇ માસ/ જથ્થો રહી ગયેલ છે કે કેમ? તે અંગે કોઇ રેકોર્ડ તથા SOP નહિ રાખીને કે નહિ નિભાવીને કે આવી પદ્ધતિ સુનિશ્ચિત નહિ કરીને કારખાનાના કબજેદારશ્રી/વ્યવસ્થાપકશ્રીએ કારખાનામાં કામની પદ્ધતિ/સિસ્ટમ/વ્યવસ્થા યોગ્ય અને સલામત રીતે નિભાવેલ ન હતી/કરવામાં આવેલ ન હતી.આમ, આ પ્રકારની યોગ્ય અને સલામત કામની પદ્ધતિ / સિસ્ટમ/વ્યવસ્થા નહિ

કરીને/નહિ કરાવીને/નહિ નિભાવીને કારખાનાના કબજેદારશ્રી/વ્યવસ્થાપકશ્રીએ કારખાનાધારા ની કલમ ૭-એ(૨)(એ) નો ભંગ કરેલ છે.

5. આ પ્રકારનો અકસ્માત કારખાનામાં ફરી ન બને તે માટે નીચે મુજબના પગલા ભરી તેની જાણ લેખિતમાં મારી કચેરીએ કરવી.

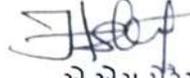
(૧) કારખાનામાં બેચ નુ ડિસ્ટીલેશન પુરુ થઇ ગયા પછી નવી બેચ ચાર્જ કરતા પહેલા રિએક્ટર મા અગાઉના ડિસ્ટીલેશનનો કોઇ રેસીડ્યુ/માસ રહી ગયેલ છે કે કેમ ? તે અંગે કોઇ સલામત અને આરોગ્યને હાનિ ન પહોચાડે તેવી કામની પદ્ધતિ/સિસ્ટમ/વ્યવસ્થા કરીને તથા તેની SOP બનાવીને અને તે અંગેનો રેકોર્ડ નિભાવ્યા પછી જ નવી બેચનુ ચાર્જિંગ શરુ કરવુ.

6. અમારી મુલાકાત સમયે રૂબરૂમાં પુછતા કારખાનાના કબજેદાર શ્રી ચિરાગભાઇ જગદીશભાઇ વેકરીયા છે.

7. રિમાર્ક્સ નં (૪) માં દર્શાવેલ ૦૬ શ્રમયોગીઓના બાકી નીકળતા પગાર તથા હક્ક રજાના નાણા તેમજ કાચદેસર નીકળતા વળતર ના નાણા અને વધારાનુ વળતર તેઓના કાચદેસરના વારસદારો ને ચુકવી તેની જાણ પુરાવા સહિત લેખિતમાં મારી કચેરીએ કરવી.

8. ઉપરોક્ત રિમાર્ક્સ નં ૪(બી)માં દર્શાવેલ ભંગ બદલ કોઇ ખુલાસો હોય તો દિન-૭ માં અત્રેની કચેરીએ આધાર પુરાવા સહિત રજુ કરવો.

o/c


એ.એ.મેર્યા

ઓદ્યોગિક સલામતી અને સ્વાસ્થ્ય અધિકારી
ભરૂચ

Received on 09/05/2022

OM Organic
Chemical.

Chinaman Vekariya.



અકસ્માતની જાણ સંદેશ
અસાધારણ મૂલ્ય નંબર : 11/04/2022

પોલીસ સ્ટેશન -૬૬૪
ડિસ્ટ્રિક્ટ/શહેર-ભરૂચ
અકસ્માત થયાની તારીખ તથા કલાક -11/04/2022 00:30

1	ખબર આપ્યાની તારીખ તથા કલાક -	11/04/2022 05:15
2	અકસ્માતની જગા તથા પોલીસ થાણાની અંતર તથા દિશા -	વાવ ગામની સીમમાં ઓમ ઓર્ગેનિક પ્રાઈવેટ લિમીટેડ, ગામ વાવ, તા. વાગરા, જી ભરૂચ. પૂર્વ 10:00
3	પોલીસ થાણા ઉપર મોકલ્યાની તારીખ -	11/04/2022 05:15
4	ખબર આપનાર તથા ફરીયાદીનું નામ તથા રહેઠાણનું ઠેકાણું -	અશોકભાઈ કાનુભાઈ વિરાણી ૯-૧૦૫, ગાર્ડન સીટી, ડાબા અંકલેશ્વર, ગામ. અંકલેશ્વર, તા. અંકલેશ્વર, જી ભરૂચ, મુળ રહે. ગામ બાઢડા, તા. સાવરકુંડલા, જી અમરેલી મો નં ૯૧૭૩૪ ૧૯૯૯૯
5	મરનારનું નામ તથા રહેઠાણનું ઠેકાણું -	1) તિરથ કુંજીલાલ ગડારી ઓમ ઓર્ગેનિક પ્રાઈવેટ લિમીટેડ, ગામ વાવ, તા. વાગરા, જી ભરૂચ, મુળ રહે. ગામ-જાજગઢ પો સ્ટ તા. કનોર જી કટની (એમ. પી). 2) જયદિપભાઈ પ્રભુદાસભાઈ બાંભરોલીયા, ૧૪ અધિન સોસાયટી, ખોડીવાર નગર રોડ, ગામ, સુરત, તા સુરત શહેર, જી સુરત ગ્રામ્ય, મુળ રહે, અમૃતવેલ, ગીર, તા મેદરડા, જી જુનાગઢ 3) રતન કુશવાહ ઓમ ઓર્ગેનિક પ્રાઈવેટ લિમીટેડ, ગામ વાવ, તા. વાગરા, જી ભરૂચ, ગામ-કુવા તા. જી પ્રયાગરાજ (યુ. પી). 4) રામુભાઈ ઉર્ફે પ્રકાશ મંગળદાસ વસાવા ઓમ ઓર્ગેનિક પ્રાઈવેટ લિમીટેડ, ગામ વાવ, તા. વાગરા, જી ભરૂચ, મુળ રહે. ભગવડ તા. સાગબારા જી નર્મદા 5) પુનીત મોતી મહંતો ઓમ ઓર્ગેનિક પ્રાઈવેટ લિમીટેડ, ગામ વાવ તા. વાગરા, જી ભરૂચ, મુળ રહે. ગામ-વઘમરી તા રોલ જી પલમું(ઝરખંડ) 6) પારસનાથ રામ ઇકબાલ યાદવ સેક્ટરોન સીટી, ગામ જોલવા તા. વાગરા, જી ભરૂચ, રહે, મુળ રૂચીખંડ, શારદા નગર, દિલકુશાનગર, લખની (યુ. પી)
		સી આર પી સી - 174 બનાવ એવી રીતે કે આ કામ મોજે વાવ ગામની સીમમાં આવેલ ઓમ ઓર્ગેનિક કંપનીમાં કોઈ અગત્ય કારણોસર કેમિકલ પ્લાન્ટમાં આગ લાગતા જેમાં કંપનીમાં કામ કરતા તિરથ S/O કુંજીલાલ ગડારી ઉ વ. -૨૩ તથા રતન



6

અસ્માતનું ટુંક વર્ણન કલમ સુધ્યા -

કુટુંબ - ૧૯૬૬ ના રજીસ્ટ્રેશન નંબર ૧૦૧૦૧ મળેલ છે તેના બંધુ ચાર માસુતોની લલા મળેલ નામો લાલ સર્વિસ બાલ જેમ અંગણ શરૂ કર્યા પછી પારસનાથ રત્ન ઇકબાલ યાદવ (૨) જયદિપલ.ઇ પ્રભુદાસભાઈ બાંભરોલીયા (૩) રામુભાઈ ઉર્ફે પ્રકાશ મંગલદાસ વસાવા (૪) પુનિત કવ) મોતી મહંતે. જાઓ નાડટ ક્યુટીમાં નોકરી ઉપર હજર હતા. જેઓને લાશ વધુ પડતી આગમાં બળી જવાના કારણે યોગ્ય થઈ શકેલ નથી જે વિગેરે બાબત.

7	તપાસ બાબત કરેલી તજવીજ ખબર લખી લેવાના સંબંધમાં ઈ.લ બાબત ખુલાસો -	-
૮	દાખલ કરનાર પી.એસ.ઓ.નો નામ હોદ્દો	ચૈયુબભાઈ રસુલભાઈ સોલંકી આસીસ્ટન્ટ સબ ઇન્સ્પેક્ટર
૯	તપાસ કરનારનું નામ/હોદ્દો	રાજેન્દ્રસિંહ જોરાવરસિંહ ગોહિલ પોલીસ ઇન્સ્પેક્ટર


(સહી/હોદ્દો)

નોંધ :- પહેલી ખબર હેઠળ લખવી, અને તે ખરો હોવા બદલ તેની નીચે ખબર આપનારની સહી અથવા નિશાની લેવી અથવા તેના અંગૂઠાની છાપ લેવી અને તે ઉપર ખબર લખી લેનાર અમલદારે શાખ કરવી.

હું, અશોકભાઈ કાળુભાઈ વિરાણી, ૦.

ધંધો વહેપારી

રહેનાર. ઇ-૧૦૫. ગાર્ડન સીટી. GIDC અંકલેશ્વર. ગામ. અંકલેશ્વર. તા. અંકલેશ્વર. જી. ભરૂચ. મુળ રહે. ગામ બાઢડા. તા. સાવરકુંડલા. જી અમરેલી મો.નં. ૯૧૭૩૪ ૧૯૯૯૯.

લખી આપુ છું કે.

મારું નામ અશોકભાઈ કાળુભાઈ વિરાણી જાતે-હિન્દુ લેઉવા પટેલ ઉ.વ-૪૫ ધંધો-વેપાર હાલ રહે. ઇ-૧૦૫. ગાર્ડન સીટી, GIDC અંકલેશ્વર મુળ રહે. ગામ બાઢડા, તા. સાવરકુંડલા. જી અમરેલી મો.નં. ૯૧૭૩૪ ૧૯૯૯૯ રૂબરૂમાં બાવી જાહેર કરી મારી જાહેરાત લખાવુ છું કે હું ઉપર બતાવેલ હાલના સરનામે છેલ્લા આઠ વર્ષથી રહું છું અને ઓમ ઓર્ગેનિક નામથી Plot No.D-3/150/1 GIDC Phase III લાવ, તા.વાગરા જી.ભરૂચ ખાતે પાર્ટનરમાં કંપની ચલાવી મારું ગુજરાન ચલાવુ છું. મારે સંતાનમાં એક છોકરી અને એક છોકરો છે, જેમાં સૌથી મોટો ધૃવ ઉ.વ.-૨૦ નો છે તેનાથી નાની છોકરી હરીશ્રી ઉ.વ.-૧૪ ની છે, મારી પત્નીનું નામ ધુપલ છે. અમો ચાર પાર્ટનર છે, જેમાં (૧) ચિરાગભાઈ જગદીશભાઈ વેકરીયા રહે અંકલેશ્વર ગાર્ડન સીટી ઈ/૪૩ જી.ભરૂચ (૨) કરણસિંહ બહાદુરસિંહ જાડેજા રહે એશ્વર્યા બંજોજ અંકલેશ્વર જી.આઈ.ડી.સી પટેલ સમાજની વાડી ખાતે જી.ભરૂચ (૩) ચિંતનભાઈ જગદીશભાઈ વેકરીયા રહે. અંકલેશ્વર ગાર્ડન સીટી ઈ/૬૦ જી.ભરૂચ નાઓ છે. અમો અન્ય કંપનીઓ પાસેથી મીક્ષ સોલવન્ટ મંગાવી જેમાંથી ડીસ્ટીલેશન કરી ડાઇ મિથાઇલ પ્રોપાઇલ, ઇથાઇલ એસીટેટ, એસીટોન આઇસો પ્રોપાઇલ બાલકોહોલ, મિથીલીન ડાઇ ક્લોરાઇડ છુટા પાડે છે. અને તમામ કેમીકલો પ્લાસ્ટીકના ડ્રમોમાં ભરી વેચાણ કરીએ છીએ.

ગઇ કાલ તા ૧૦/૦૪/૨૦૨૨ ના રોજ મારે સામાજિક કામ હોવાથી અમદાવાદ ખાતે ગયેલ અને અમદાવાદ હજર હતો તે વખતે બોઇલરના કોન્ટ્રાક્ટર રામઉગા નથની પ્રસાદ નાઓના મોબાઇલ નંબર-૯૧૭૩ ૨૬૬૦૨૬ ઉપરથી આશરે કલાક ૦૦/૩૦ વાગે ફોન આવેલ અને જણવેલ કે, કંપનીમાં અચાનક અગ લાગેલ છે અને ફાયરનબ બંબા બોલાવી લીધેલ છે. અને પાણીનો મારો ચાલુ રાખેલ છે, તેમ જણાવતા હું અમદાવાદથી નિકળી કંપની ઉપર આવેલ અને આવીને જોયુ તો આખી કંપનીમાં અગ લાગી બળી ગયેલ હતી, અને કંપનીમાં નાઇટમાં હજર હતા માણસો પેડી અનીલકુમાર સારતી ૬/૦ નગીના પ્રસાદને કામ ઉપર કેટલા માણસો નાઇટ ક્યુટીમાં હતા જે બાબતે પુછતા જણાવ મળેલ કે (૧) ઓપરેટર પારસનાથ યાદવ (૨) રતન તથા (૩) લેબટેકનિશિયન જયદિપ બાંભરોલીયા (૪) હેલ્પર તારકે રામુ ઉર્ફે પ્રકાશ વસાવા (૫) પુનિત રહે. બિહાર (૬) તિરથ રહે, કટની

તા.૧૩/૦૪/૨૦૨૨

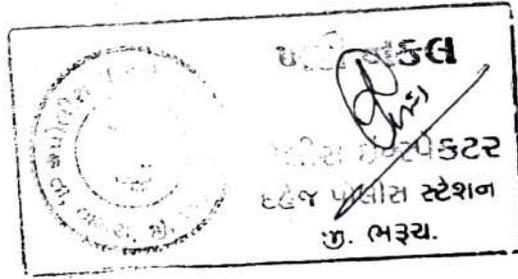
મારૂં નામ અશોકભાઈ કાળુભાઈ વિરાણી જાતે-હિન્દુ લેઉવા પટેલ ઉ.વ-૪૫ ધંધો-વેપાર હાલ રહે, ઇ-૧૦૫, ગાર્ડન સીટી, GIDC અંકલેશ્વર મુળ રહે, ગામ બાઢડા, તા.સાવરકુંડલા, જી.અમરેલી મો.નં.૯૧૭૩૪ ૧૯૯૯૯

ગઈ તા.૧૧/૦૪/૨૦૨૨ ના રોજ આપેલ જાહેરાત મને વાંચી બતાવી જે મારા લખાવ્યા મુજબની બરાબર અને ખરી છે. વિષેશમાં પુછતા લખાવુ છું, કે, જેતે વખતે મારી જાહેરાતમાં મરણ જનાર ઓપરેટર- પારસનાથ રામ ઇકબાલ યાદવ લખાવેલ હતુ પરંતુ જેનુ આધાર કાર્ડ જોતાં તેમજ બરેબર મરણ જનાર પારસનાથ યાદવ S/O રામબહાલ યાદવ ઉ.વ.-૬૨ હાલ રહે, જોલવા, સેફરોનસીટી, તા.વાગરા, જી.ભરૂચ મુળ રહે, ૧/૧૫૩, રૂચીખંડ-૧ LPS સ્કુલની પાસે, શારદા નગર, દિલકુશા, લખનૌ (યુ.પી.)-૨૨૬૦૦૨ નાઓ છે.

તેમજ જાહેરાતમાં અમારી કંપનીનુ નામ ઓમ ઓર્ગેનિક પ્રાઇવેટ લીમીટેડ હતુ પરંતુ અમારી કંપનીનુ સાચુ નામ ઓમ ઓર્ગેનિક છે. અને અમારી કંપનીની આજુબાજુ આવેલ કંપની સીતામણી ઓર્ગેનિક કંપની તેમજ માને ઇન્ડીયા પ્રાઇવેટ લીમીટેડ કંપનીના સી.સી.ટીવી કુટેજ ચેક કરતાં તા.૧૧/૦૪/૨૦૨૨ ના રોજ રાત્રીના કલાક:૦૦/૪૬ વાગે એક દમ બ્લાસ્ટ થતાં આગ લાગવાથી (૧) ઓપરેટર પારસનાથ યાદવ S/O રામબહાલ યાદવ ઉ.વ.-૬૨ હાલ રહે, જોલવા, સેફરોનસીટી, તા.વાગરા, જી.ભરૂચ મુળ રહે, ૧/૧૫૩, રૂચીખંડ-૧ LPS સ્કુલની પાસે, શારદા નગર, દિલકુશા, લખનૌ (યુ.પી.)-૨૨૬૦૦૨ (૨) લેબ ટેકનીશીયન જયદિપભાઈ પ્રભુદાસભાઈ બાંભરોલીયા ઉ.વ.-૨૬ હાલ રહે, જોલવા, સેફરોનસીટી, તા.વાગરા, જી.ભરૂચ, હાલ રહે, ૧૪ અધિન સોસાયટી, ખોડીયાર નગર રોડ, વરાછા સુરત (૩) હેલ્પર રામુભાઈ મંગળદાસ વસાવા ઉ.વ.-૪૫ હાલ રહે, નંબર-એ/૫૩, સેફરોનસીટી, જોલવા, તા.વાગરા, જી.ભરૂચ મુળ રહે. આંબાફળીયુ, ભોગવડ તા.સાગબારા જી.નર્મદા (૪) હેલ્પર - પુનીત મહતો S/O મોતી મહતો ઉ.વ.-૫૭ હાલ રહે, નંબર-એ/૫૩, સેફરોનસીટી, જોલવા, તા.વાગરા, જી.ભરૂચ, મુળ રહે.ગામ-વધમરી ઉર્ફ પખલ્માર પોસ્ટ-રોલ થાના-પાટણ જી.પલામું (ઝારખંડ) (૫) સહ ઓપરેટર રતનકુમાર કુશવાહા S/O હરીશચંદ કુશવાહા ઉ.વ.-૨૯ હાલ રહે, નંબર-એ/૫૩, સેફરોનસીટી, જોલવા, તા.વાગરા, જી.ભરૂચ મુળ રહે, કુંઆ, થાના-અકોઢા, અકોરહા, જી.અલ્હાબાદ (યુ.પી.) (૬) હેલ્પર તીરથ ગડારી, S/O કુંજીલાલ ગડારી ઉ.વ.-૨૨ હાલ રહે, મકાન નંબર-એ/૫૩, સેફરોનસીટી, જોલવા, તા.વાગરા, જી.ભરૂચ મુળ રહે, જાજાગઢ, પોસ્ટ-

થાના- કનૌર, જી.કટની (એમ.પી.) નાઓ નાઇટશીપમાં નોકરી ઉપર હાજર હતા ઘડાકા સાથે બ્લાસ્ટ થતા આગલ લાગવાથી આગમાં બળી જવાથી મરણ ગયેલ હતા, જે તમામ મરણ જનાર માણસો મકાન નંબર-એ/પ૩, સેફરોનસીટી, જોલવા, તા.વાગરા, જી.ભરૂચ ખાતે અમોએ મકાન ભાડે રાખેલ જેમાં રહેતા હતા, અને મરણ જનારાઓના સગા સબંધીઓ આવતા લાશોની ઓળખ કરી અંતિમ વિધી કરવા લઇ ગયેલ છે. તમામ મરણ જનારાઓના આધાર કાર્ડની નકલો રજુ કરૂ છું.

એટલી મારી વિષેશ હકીક્ત મારા લખાવ્યા મુજબની બરાબર અને ખરી છે.



૩૬૩
(આર જી.ગોહીલ)
પોલીસ ઇન્સપેક્ટર
દહેજ પો.સ્ટે.

ସିଦ୍ଧାନ୍ତ

କ୍ର.ନଂ.

ନାମ

ଜାତ. ତଥା. ପି. ନଂ. ଓ ପି. ନଂ.

- ୧) ସିଦ୍ଧାନ୍ତକୃଷ୍ଣଚନ୍ଦ୍ର ରାଜକିଶୋର ନାମ ୩୭ ବିନା. ପାଳ
 ଯାତ୍ରା. ମହାନ ନଂ. ୧୩/୩୦୪. ମହାନାମାପାଳ କୋଷାଧିକାରୀ,
 ମହାନାମାପାଳ କୋଷାଧିକାରୀ. ଗୁ.ମହାନାମାପାଳ ଯାତ୍ରା. ଗୁ.ମହାନାମାପାଳ
 ଗା.ନ. ନିର୍ଦ୍ଦେଶ. ମହାନାମାପାଳ, ପାଳ. କରୁଣାପାଳ ଗୁ. କୋଷାଧିକାରୀ
 ଗୁ.ମହାନାମାପାଳ କୋଷାଧିକାରୀ. ନି. ୧୩୮୫୧୨୮୨୧୪୪
- ୨) ସିଦ୍ଧାନ୍ତକୃଷ୍ଣଚନ୍ଦ୍ର ନାମ ୩୭ ବିନା. ୩/୩୦୨
 ଯାତ୍ରା. ପି. ନଂ. ୩୭୫୧୨୮୨୧୪୪

ଏହି ନିମ୍ନଲିଖିତ ନାମ ଉପରେ ନିମ୍ନଲିଖିତ

ନାମାଧିକାରୀଙ୍କୁ ସମ୍ପର୍କ କରି ନିମ୍ନଲିଖିତ ନାମ ଉପରେ
 ନି. ନି. ନା. ନିମ୍ନଲିଖିତ ନାମାଧିକାରୀଙ୍କୁ ନିମ୍ନଲିଖିତ
 ନାମାଧିକାରୀଙ୍କୁ ନିମ୍ନଲିଖିତ ନାମାଧିକାରୀଙ୍କୁ ନିମ୍ନଲିଖିତ
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 ନାମାଧିକାରୀଙ୍କୁ ନିମ୍ନଲିଖିତ ନାମାଧିକାରୀଙ୍କୁ ନିମ୍ନଲିଖିତ

ନିମ୍ନଲିଖିତ ନାମାଧିକାରୀଙ୍କୁ ନିମ୍ନଲିଖିତ ନାମାଧିକାରୀଙ୍କୁ
 ନିମ୍ନଲିଖିତ ନାମାଧିକାରୀଙ୍କୁ ନିମ୍ନଲିଖିତ ନାମାଧିକାରୀଙ୍କୁ



WE
CAPTURE
WHAT
MOVES



Annexure -VII

Date: 16/05/2022

To,
The Chairman of NGT Committee
Bharuch

Subject: Damages & loss in our factory, Due to blast in OM Organic

Dear Sir,

We have given notice to OM Organic (Plot No. 150/1, Dahej Phase III, Village: Vav, Taluka: Vagra, District: Bharuch) to recovery of money for the damage and loss caused due to blast and fire at OM Organic on dated 11th April, 2022 at around 12:46am. Here we have attached OM Organic notice receipt copy, received by his partner. also we have sent notice through mail on dated 12th May, 2022.

Please do the needful.

For, **MANE India Pvt. Ltd.**



Het Shah
Manager - Projects

Handwritten notes:
16/5/22
12/5/22
12/5/22

CC: Regional Officer, GPCB - Bharuch
: Dy. Director, DISH Office - Bharuch

G. P. C. I.
BHV
Inward No. 33077
Date 20/5/22

Tel. +91-2642671700
E-mail : contact.india@mane.com

MANE INDIA PVT LTD Plot No D-3/146-149, GIDC Dahej, III, Gujarat - 392150
CIN : U15495TG1999PTC050962



19/5/22



NOTICE FOR RECOVERY OF MONEY FOR THE DAMAGE AND LOSS CAUSED DUE TO BLAST AND FIRE AT OM ORGANIC:

Ref. No. 001

Dated 28th April 2022

To,
OM Organics,
Plot NO: 150/1, Dahej Phase III
Village: Vav, Taluka: Vagra,
Dist: Bharuch

Dear Sir/Madam,

As you are well aware that on 11th April 2022 at around 12:46 AM there was a massive blast at your premises, which destroyed your entire premises. Subsequently due to this blast, as our factory is located adjacent to your premises, it caused many damages to our factory premises that included glass windows, false ceiling, aluminum shutters, roof cladding sheets, painting, HVAC system etc, details as mentioned in the Annexure A.

We would like to bring to your kind attention that due to no fault of ours, we have incurred the damages which is estimated as INR 62,54,353 (sixty two lakh fifty four thousand three hundred and fifty three only).

Thus, you are liable to pay us the total amount of INR 62,54,353 (sixty two lakh fifty four thousand three hundred and fifty three only) and we are entitled to recover the same from you considering the blast was caused at your premises.

We, therefore, through this Notice call upon you to pay to us the aforesaid amount at the earliest by 30 (thirty) days, any delay beyond the said date will attract a future interest @ 18 % p.a. till actual realization of the said amount.

We are awaiting for your immediate payment of the aforesaid amount without any further notice.

For and on behalf of
MANE INDIA PRIVATE LIMITED

Supto
SUMIT DASGUPTA
MANAGING DIRECTOR



For OM ORGANIC
Received *cm*
02/05/2022
Prabhu
PARTNER

Tel.: +91 8418-661300
E-mail : contact.india@mane.com



ANNEXURE A

Sr. No	Description	UOM	Quantity	Total cost
1	Motorized aluminum Rolling shutter damaged			
	Hormann Single skin Rolling shutter -2,200 mmX3,100 mm	No's	2	257,514
	Hormann Single skin Rolling shutter -5,400 mmX3,100 mm	No's	1	213,717
	Visit charges for Shutter vendor			
2	Windows and glass damaged			
	Providing and fixing 6mm clear float window glass including sealant filling	Sq. Mt	20	55,224
	Providing and fixing 6mm clear Toughened window glass including sealant filling	Sq. Mt	110	480,909
3	False ceiling damaged			
	Supply, installation and repairing of false ceiling	Sq. Mtr	350	413,000
4	Kemperol treatment for water proofing			
	Providing and sealing joint system with Kemperol V210. As per specification	Rmtr	100	212,400
5	Roof sheet supply and installation			
	PUF PANEL INSULATED ROOFING & CLADDING SHEET: Providing and fixing at position at all height the sandwich puf panel insulated sheet with 40 Kg/cum density and 0.50 mm thick color coated roofing sheet both sides including the necessary fixtures, necessary scaffolding etc complete with neat cleaning as directed by engineer in charge. (Colour-RA1 9002)	Sq. Mtrs	480	2,012,419
	Supply & Fixing of Ridge, Curve & Flashing of grith 300mm to 1200mm	Rmtr	375	431,850



DATE: 10/11/2017
PAGE NO: 2

	GALVANIZED ROOF SHEET: Providing and fixing at position at all height the Roof sheeting /wall cladding /transclent sheet including the hold down mesh accessories like flashing for corners, ridges, barges eves etc with recessed joints profiles from 0.50mm bare galvanized (Galvanized and aluminum coated steel) with necessary fixtures , necessary scaffolding etc complete with neat cleaning and taking water test of roof etc complete as directed by engineer in charge. The contractor shall bear the charge of all fixtures like, providing vatas self trapping screws and related materials.	Sq. Mtrs	10	12,980
6	Painting			
	WEATHER SHIELD: Providing and applying two or more coats (if required) of approved Make at all levels to walls, chajjas, canopy and other RCC work including cleaning and wetting the surfaces before application, scaffolding, curing, etc. complete as per specifications and as directed by Engineer.	Sq. Mtrs	200	59,000
	FOOD GRADE PAINT: Providing and applying 500 micron food grade Epoxy coating on even shade after applying 1.5mm thick white cement based putty on surface at all levels, of approved shade/color which includes surface preparation, Primer coat with Florprime EP and 2 coats of 'FLORCOAT EP' of approved make at an interval of 10-12 hrs, as per manufacturer's specification. Rate includes all surface cleaning scaffolding, tools, tackles, at all levels, with checking of surface moisture.	Sq. Mtrs	100	87,556
	Providing and applying Texture Plaster 2 mm thick of approved pattern including material labor and scaffolding etc cost of weather shield paint is excluding and will be claimed under boq item	Sq. Mtrs	200	177,236
	Supply of Boom lift for all Hight work	Month	1	413,000



Supto

FOR GUN ORGANIC

Partner
PARTNER

7	HVAC damage			
	Supply of Sliding Door - 1500 x 2700-120mm (Cold Storage)	No's	1	448,400
	Supply of Insulated PUF Panel (Damaged in existing Cold Storage, considered up to 8 sqm)	lot	1	56,398
	Installation of Sliding Door and PUF panel as items in Sr. No. 1 and 2	lot	1	59,000
	Testing and Commissioning of Cold Rooms with proper smoke test and temperature test	lot	1	118,000
	Dismantling and Removal of Existing PUF Panels and Door (for items in Sr. No. 1 and 2)	lot	1	59,000
	Supply and Installation of new PUF Doors for FLV-3	No's	2	212,400
	Supply and Installation of Canvas for FRG-2 Supply and Return sides	No's	2	19,800
	Cold storage room Flavour gas leakage	No's	1	31,553
8	Tarpaulin charges			
	Tarpanil 24 X50 SFT	No's	2	10,620
	Tarpaulin installation charges			224,400
9	Computer system			
	Dell 20 Monitor - E2020H	No's	2	19,394
10	Production loss for one day			
	manpower cost per day including contract labors, HK, security, canteen charges etc.			114,555
	electricity charges			29,168
11	Manpower for entire site cleaning, glass removal, chemical removal, entire site cleaning etc.			
	Manpower for housekeeping			34,859
TOTAL COST				6,254,353



For OM ORGANIC

PARTNER

Minutes of the Meeting held on 30th June 2021 at 15:45 under the Chairmanship of Shri Anil Mukim IAS, Chief Secretary, Government of Gujarat.

Agenda: To take stock of the situation with respect to implementation of directions and statutory provisions to ensure safety and to issue directions to the concerned authorities as may be found necessary.

Reference: Hon'ble NGT order dated 11.06.2021 in the matter of O.A. No. 60/2021.

Date & Time: 30th June, 2021 at 15.45 Hrs.

Venue: Committee Room, Office of the Chief Secretary, 5th Floor, Block No. 1, Sachivalaya, Gandhinagar.

Key Attendees: 1) Shri Sanjeev Kumar, IAS, Chairman, Gujarat Pollution Control Board
2) Shri M. Thennarasan, IAS, Vice Chairman and Managing Director, GIDC
3) Dr. M. D. Modiya, IAS, Collector and District Magistrate, Bharuch
(through video conference)
4) Shri A. V. Shah, Member Secretary, GPCB Gandhinagar.
5) Shri P. M. Shah, Director, Industrial Safety & Health, Ahmedabad.

At the outset, Shri A. V. Shah, Member Secretary, Gujarat Pollution Control Board (GPCB), Gandhinagar welcomed all officers present in the meeting and briefed about accident (blast followed by fire) that occurred in CM-257 Plant of M/s UPL (Unit-5), GIDC, Jhagadia, on 23/2/2021 and Suo-motu cognizance taken by Hon'ble NGT.

He made a presentation describing: (1) Order of Hon'ble NGT wherein four member committee comprising of CPCB, GPCB, DISH & DM-Bharuch has been constituted. This committee has to submit its report within one month from date of order in pursuance of this order dated 25/02/2021. Committee has visited site twice and submitted its report on 17/04/2021. (2) Hon'ble NGT has disposed the matter on 11/06/2021. As directed by Hon'ble NGT Chief Secretary to hold a joint meeting with DM-Bharuch, the Director Industrial Safety, the MS-GPCB and the GIDC within one month and to ensure all the remedial measures be adopted as per report. Action Taken Report (ATR) required to be filed within 03 months. Next date of hearing is 09/11/2021 for consideration of ATR only.

The details of the presentations and discussion that took place in the meeting are as follows:

1) Director, Industrial Safety and Health (DISH) :

- To make a panel of Safety Auditors to inspect the factory twice in a year and submit their report to DISH. Safety Auditors be made answerable to Govt.
- To approach concerned for amendment in the Rules - New and existing industries and isolated storage must be checked through accredited safety auditor and its report and recommendation to be implemented in specified time period.
- Implementation of guidelines for Chemical disasters issued by National Disaster Management Authority (NDMA) of the GOI, adoption of preventive and mitigation strategies.
- Improve emergency preparedness, efforts to predict occurrence of disaster.

- Appointment of adequate manpower and training of DISH officers.

While discussing regarding “amendment in the Rules for the purpose of auditing the safety for new and existing industries”, Shri P.M. Shah, Director-DISH informed that change of rules falls under the jurisdiction of Ministry of Labor and Employment, New Delhi. Hence, Chief Secretary asked the Director- DISH to write a letter to the Ministry of Labor and Employment, New Delhi seeking required changes in the Rule.

2) District Magistrate(DM)-Bharuch

- Implementation of Local Crisis Group and District Crisis Group. Mock drill to be conducted in every industrial clusters.
- Surprise visit of factories by District Crisis Group – once in 3 month
- Submit report to State Crisis Group.
- Provision of Emergency Response Center/Disaster Management Center / Hospital (chemical burns & injuries).
- Provision should be made in Rules for the breach with regard to non-informing immediately or within 48 hrs.

The Chief Secretary asked Dr. M.D.Modiya, District Collector Bharuch about status of Local Crisis Group and District Crisis Group, mock drill, Emergency Response Center. District Collector, Bharuch informed that these facilities are ongoing. Hence, Chief Secretary asked District Collector to send a report showing compliance status of the directions of Hon'ble NGT with the DISH.

3). Gujarat Industrial Development Corporation (GIDC):

- To establish Health care facility and Disaster Prevention and Mitigation Centre (DPMC) well equipped with :
 - Control room, fire & safety equipment, trained staff deployed round the clock in Jhagadia GIDC, well equipped with at least Four Water-cum-foam fire tenders and two HAZMAT vehicles to combat Chlorine and other toxic gas release.
 - A common water reservoir of adequate capacity with an advanced pumping system.
- Review of fire fighting system.

The Chief Secretary asked VC and MD of GIDC to facilitate advance firefighting facilities at GIDC, Jhagadia and to establish Disaster Prevention and Mitigation Centre (DPMC) with modern infrastructure. He further informed to take action in this regard along with providing a common reservoir with advance pumping system for firefighting and designate it for this special purpose.

It was further decided that GIDC shall enter upon MOU with the Seva Rural Trust Hospital for facilitating primary treatment and Jayaben Modi Hospital-Ankleshwar for treatment of severe cases. GIDC shall make payment to the hospitals and will recover from the concerned industrial units.

4). Gujarat Pollution Control Board (GPCB):

- Installation of CAAQMS at Jhagadia.
- Assess cost of restoration of environment to be recovered from company.
 - Total EDC due to accident at UPL (U-5) is calculated as Rs. 219.71 lakh as per Hon'ble NGT order.
 - GPCB levied EDC of 1 Crs.
 - UPL (U-5) has to credit the amount in separate account.
 - This amount to be spent on restoration of environment by preparing an action plan to be approved by the GPCB and the CPCB.

Regarding Environmental damage and its compensation due to any adversities/accidents in the industrial unit, Chief Secretary asked MS, GPCB to implement the direction accordingly.

After deliberation on issues following decisions were taken:

1. Director- DISH will write a letter to the Ministry of Labour and Employment, New Delhi seeking required change in the Rules for inclusion of provisions that new and existing industries and isolated storage must be checked through accredited safety auditor and its report and recommendation to be implemented in specified time period.
2. District Collector shall send a report showing compliance status of the direction of Hon'ble NGT to the DISH.
3. GIDC shall upgrade inadequate fire-fighting facilities at GIDC, Jhagadia and to establish Disaster Prevention and Mitigation Centre (DPMC) with modern infrastructure, to take action in this regard along with facilitating a common reservoir with advance pumping system for fire-fighting and designated it for this special purpose.
4. GIDC shall enter upon MOU with the Seva Rural Trust Hospital for facilitating primary treatment and Jayaben Modi Hospital- Ankleshwar for treatment of severe cases. GIDC shall make payment to the hospitals and will recover from the concerned industrial units.
5. As per the directions GPCB shall ask industry for payment of Environment Damage Compensation.
6. Nodal officer of compilation of an Action Taken report will be DISH and all the concerned departments shall submit compliance report of relevant directions narrated in order to DISH by 31/07/2021 and DISH shall prepare an ATR which will be submitted to Hon'ble Chief Secretary by 14/08/2021.

The meeting was concluded with vote of thanks to the Chair.

assumption of a mock scenario, of the implementation of response actions to be taken during an emergency.

- i) To test the adequacy of the effectiveness, timing, and content of the ERP and implementing procedures.
- ii) To ensure that the emergency organization personnel are familiar with their duties and responsibilities by demonstration.
- iii) Provide hands-on experience with the procedures to be implemented during emergency.
- iv) Maintain emergency preparedness.

The frequency of the drills would vary depending on the severity of the hazard. However, drills would be conducted once in a year. Scenarios may be developed in such a manner as to accomplish more than one event objective.

Drills and exercises will be conducted as realistically as is reasonably practicable.

Planning for drills and exercises would include:

- i) The basic objectives
- ii) The dates, times and places
- iii) The participating organizations
- iv) The events to be simulated
- v) An approximate schedule of events
- vi) Arrangements for qualified observers
- vii) An appropriate critique of drills/exercises with participants

Evaluation of drills and exercises would be carried out which would include comments from the participants and observers. Discrepancies noted by the drill observers during the drill shall be pointed out during the drill. A written evaluation of the drill or exercise would be prepared by the individual responsible for conducting the drill or exercise. The evaluation would include assessments and recommendations on:

- i) Areas that require immediate correction.
- ii) Areas where additional training is needed.
- iii) Suggested modifications to the ERP or procedures.
- iv) Deficiencies in equipment, training, and facilities.

4. The occupier shall conduct a mock drill of the on-site emergency plan every six months and a detailed report of the mock drill conducted shall be made immediately available to the concerned authorities as and when demanded.
5. With every change or modification made in a factory, operation or process, the on-site emergency plan may have to be modified and updated to keep it meaningful and effective. An on-site emergency plan should contain the following key elements:
 - i. basis of the plan and hazard analysis;
 - ii. accident prevention procedure/measures;
 - iii. accident/emergency response procedure/measures; and
 - iv. recovery procedure.

Proper planning by industries / isolated storages helps in reducing the chances of accidents. For proper planning, the following needs to be considered:

- i. risk associated with the process technology;
- ii. safety measures;
- iii. siting and layout of industry / isolated storage ;
- iv. emergency preparedness; and
- v. compliance with the regulatory requirements.

Assessing the hazard potential of an installation is the first step in planning for emergencies. Preliminary Hazard Analysis which comprises hazard identification and vulnerability analysis should always be carried out at the conceptual stage for all installations including small and medium installation. However, Major Accident Hazard (MAH) installations, both existing and proposed ones, should carry out a risk analysis.

Hazard Analysis:

Hazard analysis is a critical component in planning for emergencies. To analyse the safety of a major installation as well as its potential hazards, a hazard analysis should be carried out covering the following areas:



**IFFCO TOKIO GENERAL INSURANCE COMPANY
LIMITED**

Workmen's Compensation Policy

For

OM ORGANIC .

Period of Insurance: 21/01/2022 To 20/01/2023

Policy No: 43251397

Signature Not Verified

Digitally signed by SUBRATA MOHAPAL
Date: 2022.01.20 02:06:09 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Workmen's Compensation (UIN : IRDAN106RP0006V01200001)



**IFFCO-TOKIO General Insurance
Company Limited**
 Regd. Office: IFFCO SADAN, C1 Distt
 Centre, Saket, New Delhi-110017
 Corporate Identification Number (CIN)
 U74899DL2000PLC107621, IRDA Reg.
 No. 106
**Workmen's Compensation
 Policy Schedule
 CUM TAX INVOICE**

Issuing Office	SBU	52
IFFCO TOKIO GEN INSU. CO. LTD. 301/B-1, 3RD FLOOR., INTERNATIONAL TRADE CENTRE (ITC) MAJURA GATE CROSSING, SURAT GUJARAT 395002 INDIA		
GSTIN : 24AAACI7573H1Z1		
General Insurance Service :9971		
Phone No:		
Agent Name:	AUM INSURANCE BROKERS PVT. LTD	
Agent No:	52000364	
Agent Mobile No:	NA	
Policy Invoice No	1-26KGYKGS	
Policy No	43251397	

Insured	OM ORGANIC .			Date Of Declaration	
Address	PLOT NO D-3-150/1, NR SHRIMANI ORGANIC PVT LTD, DAHEJ PHASE-3, DIST BHARUCH, BHARUCH GUJARAT INDIA			Period of Insurance	
	Pin Code	392001		from 00.00 hours on	21/01/2022
Phone #	XXXXXXXX898			To Mid Night on	20/01/2023
State code	24	GSTIN	24AAFFO0549P1Z Y		
State	GUJARAT	Country	INDIA		
Nature of Work	CHEMICAL MANUFACTURINT				
Place of Employment	PLOT NO. D - 3 - 150 / 1 , NR SHRIMANI ORGANIC PVT LTD , DAHEJ PHASE - 3 , DIST - BHARUCH				
Classification	068 98A				

Premium Details					
Gross Premium (Taxable Value)	Rs. 57554.89	Net Premium Payable (Total Invoice Value)	Rs . 67914.77		
	CGST	SGST	UGST	IGST	CESS
Percentage (%)	9	9			0
Amount (Rs.)	5179.94	5179.94			0

Category of Employee	Total Workers	Estimated Total Wages And Salaries And Others
WORKERS	16	2880000
COMMERCIAL TRAVELLER	1	180000

Signature Not Verified

Digitally signed by SUBRATA MONDAL
 Date: 2022.01.20 02:06:09 IST
 Reason: Valid Policy Copy
 Location: IFFCO Tokio General Insurance Company Ltd, India

Workmen's Compensation (UIN : IRDAN106RP0006V01200001)



Additional Clauses/Endorsements/Other Details, if any	<p>Medical Extension covered upto 100001 - 200000</p> <p>In consideration of the payment of an additional premium it is hereby understood and agreed that this Policy subject to its terms provisions and conditions is extended to indemnify the Insured in respect of the reasonable medical surgical and hospital expenses (including cost of conveyance to hospital) incurred by the Insured for treatment of Injury to which the indemnity granted under this Policy applies or. would have applied had disablement exceeded three days</p> <p>-----</p> <p>Provided always that the liability of the Company under this endorsement shall be limited to Actuals subject to maximum up to Rs 2,00,000 /- in respect of each Employee per accident.</p> <p>-----</p> <p>Subject to otherwise to the terms, provisions and conditions of the Policy.</p>
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Signature Not Verified

Digitally signed by SUBRATA MONDAL
Date: 2022.01.20 02:06:09 IST
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Location: IFFCO Tokio General Insurance Company Ltd, India

Workmen's Compensation (UIN : IRDAN106RP0006V01200001)



The Policy is subject to following endorsements – Endorsements No/ Endorsements Wordings

The policy is subject to the following warranties/conditions/definitions

1. Coverages of employees should be as per The Indian Employee's Compensation Act. 1923
2. Wage and attendance register must be maintained.

The Coverage is as per policy wordings/Endorsements/Clauses attached with policy schedule. Please go through Workmen's Compensation Policy and In case of discrepancy, Please Inform us. Please go through the Policy and in case of any discrepancy, please inform us.

Service Tax No: AAAC17573HST001

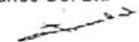
CIN No.: U74899DL2000PLC107621

Toll Free : 1-800-103-5499 ; Other : (0124) 428-5499 ; SMS "claim" to 56161

Policy Issuing Office: Delhi

Consolidated Stamp Duty deposited as per the order of Government of National Capital Territory of Delhi.

For IFFCO-TOKIO General Insurance Co. Ltd


Subrata Mondal

For quick access to policy services and claim intimation & settlement kindly download our customer application from -

<https://play.google.com/store/apps/details?id=com.iffcotokio.CustomerApp> or <https://apps.apple.com/in/app/iffco-tokio-customer/id1346469176?platform=iphone>

Or Call our toll free number – 1 800 103 5499.

Signature Not Verified

Digitally signed by SUBRATA MONDAL

Date: 2022.01.20 02:06:09 IST

Reason: Valid Policy Copy

Location: IFFCO Tokio General Insurance Company Ltd, India

Workmen's Compensation (UIN : IRDAN106RP0006V01200001)



Workmen's Compensation Insurance - Policy Wordings

Employee's Compensation Act 1923, Indian Fatal Accidents Act 1855, Common Law

WHEREAS the Insured carrying on the Business described in the Schedule and no other for the purpose of this insurance by a proposal and declaration which shall be the basis of this contract and is deemed to be incorporated herein has applied to the IFFCO TOKIO GENERAL INSURANCE CO.LTD. (Here in after called The Company) for the insurance hereinafter contained and has paid or agreed to pay the Premium as consideration for such insurance.

NOW THIS POLICY WITNESSETH that if at any time during the period of Insurance any employee in the Insured's immediate service shall sustain personal injury by accident or disease arising out of and in the course of his employment by the Insured in the Business and if the Insured shall be liable to pay compensation for such injury either under: The Law(s) set out in the Schedule or at Common Law then subject to the terms exceptions and conditions contained herein or endorsed here on the Company will indemnify the Insured against all sums for which the Insured shall be so liable and will in addition be responsible for all costs and expenses incurred with its consent in defending any claim for such compensation.

PROVIDED ALWAYS that in the event of any change in the Law(s) or the substitution of other legislation thereof this Policy shall remain in force but the liability of the company shall be limited to such sum as the Company would have been liable to pay if the Law(s) had remained unaltered.

EXCEPTION

The Company shall not be liable under the Policy in respect of:

- Any injury by accident or disease directly attributable to war invasion act of foreign enemy hostilities (whether war be declared or not) civil war mutiny insurrection rebellion revolution or military or usurped power.
- The Insured's liability to employees of contractors to the Insured.
- Any liability of the insured which attaches by virtue of an agreement but which would not have attached in the absence of such agreement.
- Any sum which the Insured would have been entitled to recover from any party but for an agreement between the Insured and such party

CONDITIONS

- This Policy and the Schedule shall be read together as one contract and any word or expression to which a specific meaning has been given in any part of this Policy or of the Schedule shall bear such specific meaning wherever it may appear
- Every notice or communication to be given or made under this Policy shall be delivered in writing to the Company.
- The Insured shall take reasonable precautions to prevent accidents and disease and shall comply with all statutory obligations
- In the event of any occurrence which may give rise to a claim under this Policy the Insured shall as soon as possible give notice thereof to the Company with full particulars. Every letter claim writ summons and process shall be notified or forwarded to the Company immediately on receipt. Notice shall also be given to the company immediately the Insured shall have knowledge of any impending prosecution inquest or fatal enquiry in connection with any such occurrence as aforesaid.
- No admission offer promise or payment shall be made by or on behalf of the Insured without the consent of the Company which shall be entitled if it so desires to take over and conduct in his name the defense or settlement of any claim or to prosecute in his name for its own benefit any claim for indemnity or damages or otherwise and shall have full discretion in the conduct of any proceedings and in the settlement of any claim and the Insured shall give all such information and assistance as the Company may require.

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Workmen's Compensation (UIN : IRDAN106RP0006V01200001)



6. The first premium and all renewal premiums that may be accepted are to be regulated by the amount of wages and salaries and other earnings paid by the Insured to employees during each Period of Insurance. The name of every employee together with the amount of wages salary and other earnings shall be properly recorded and the Insured shall at all times allow the Company to inspect such records and shall supply the Company with a correct account of all such wages salaries and other earnings paid during any period of Insurance with one month from expiry date of such Period of Insurance. If the amount so paid shall differ from the amount on which premium has been paid the difference in premium shall be met by a further proportionate payment to the Company or by a refund by the Company as the case may be.

7. The Company may cancel this Policy by sending seven days notice by registered letter to the Insured at his last known address and in such event the premium shall be adjusted in accordance with Condition 6.

8. If any difference shall arise as to the quantum to be paid under this Policy, (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of an arbitrator, to be appointed in writing by the parties in difference or if they cannot agree upon a single arbitrator to the decision of two disinterested persons as arbitrators of whom one shall be appointed in writing by each of the parties within two calendar months after having been required so to do in writing by the other party in accordance with the provisions of the Arbitration Act 1940, as amended from time to time and for the time being in force. In case either party shall refuse or fail to appoint arbitrator within two calendar months after receipt of notice in writing requiring an appointment, the other party shall be at liberty to appoint sole arbitrator, and in case of disagreement between the arbitrators, the difference shall be referred to the decision of an umpire who shall have been appointed by them in writing before entering on the reference and who shall sit with the arbitrators and preside at their meetings.

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as hereinbefore provided, if the Company has disputed or not accepted liability under or in respect of this Policy.

It is hereby expressly stipulated and declared that it shall be condition to any right of action or suit upon this Policy that the award by such arbitrator, arbitrators or umpire of the amount of the loss or damage shall be first obtained.

It is also hereby further expressly agreed and declared that if the Company shall disclaim liability to the Insured for any claim hereunder and such claim shall not within 12 calendar months from the date of such disclaimer have been made the subject matter of a suit in a court of law, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder

9. The due observance and fulfillment of the terms, conditions and endorsements of this Policy so far as they relate to anything to be done or not to be done by the Insured and the truth of the statements and answers in the Proposal shall be conditions precedent to any liability of the Company to make any payment under this Policy.

10. It is here by understood and agreed that the cover provided under this Policy shall not extend to indemnify the Insured/Insureds in respect of any interest and/or penalty which may be imposed on him/them on account of his/their failure to comply with the requirements laid down under the Workmen's Compensation Act, 1923 and subsequent amendments of the said Act.

11. The terms 'earnings', wages and salaries shall mean the employees total remuneration paid or fallen due for payment including overtime, value of board and/or lodging, housing accommodation bonuses and all other perquisites privileges or benefits in kind or money, received by the employees from the employer in connection with their employment which are capable of being estimated in money. These terms do not however include any travelling allowance or the value of any travelling concession or a contribution paid by the employer of a workman towards any pension or provident fund or a sum paid to a workman to cover any special expenses entitled on him by the nature of his employment. No deductions shall be made in respect of any contributions paid by employees in connection with pension or provident funds or of income tax deducted at source.

Signature Not Verified

Digitally signed by SUBRATA MONDAL
Date: 2022.01.20 02:06:10 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Workmen's Compensation (UIN : IRDAN106RP0006V01200001)



Terrorism Damage Exclusion Warranty

Terrorism / Terrorist Incident of whatsoever nature directly or indirectly caused by, resulting from or in connection with any act of terrorism regardless of any other cause or event contributing concurrently or in any other sequence to the loss is not covered

Terrorism / Terrorist Incident: Means any actual or threatened use of force or violence directed at or causing damage.

Communicable Disease Exclusion Clause:

1. Notwithstanding any provision, clause or term to the contrary, this policy excludes any loss, cost, damage, liability, claim, fines, penalty or expense or any other amount of whatsoever nature, whether directly or indirectly and/or in whole or in part, related to, caused by, contributed to by, resulting from, as a result of, as a consequence of, attributable to, arising out of, arising under, in connection with, or in any way involving (this includes all other terms commonly used and/or understood to reflect or describe nexus and/or connection from one thing to another whether direct or indirect):
 - 1.1 a Communicable Disease and/or the fear or threat (whether actual or perceived) of a Communicable Disease and/or the actual or alleged transmission of a Communicable Disease regardless of any other cause or event contributing and/ or occurring concurrently or in any sequence thereto, and
 - 1.2 a pandemic or epidemic, as declared by the World Health Organisation or any governmental authority.
2. As used herein, Communicable Disease means: any infectious, contagious or communicable substance or agent and/or any infectious, contagious or communicable disease which can be caused and/or transmitted by means of substance or agent where:
 - 2.1 the disease includes, but is not limited to an illness, sickness, condition or an interruption or disorder of bodily functions, systems or organs, and
 - 2.2 the substance or agent includes, but is not limited to, a virus, bacterium, parasite, other organism or other micro-organism (whether asymptomatic or not); including any variation or mutation thereof, whether deemed living or not, and
 - 2.3 the method of transmission, whether direct or indirect, includes but not limited to, airborne transmission, bodily fluid transmission, transmission through contact with human fluids, waste or the like, transmission from or to any surface or object, solid, liquid or gas or between organisms including between humans, animals, or from any animal to any human or from any human to any animal.

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Workmen's Compensation (UIN : IRDAN106RP0006V01200001)



2.4 the disease, substance or agent is such:

2.4.1 that causes or threatens damage or can cause or threaten damage to human health or human welfare, or

2.4.2 that causes or threatens damage to or can cause or threaten damage to, deterioration to, contamination of, loss of value of, loss of marketability of or loss of use or usefulness of, tangible or intangible property.

For avoidance of doubt, Communicable Disease includes but is not limited to Coronavirus Disease 2019 (Covid -19) and any variation or mutation thereof.

3. For further avoidance of doubt, any contingent or other business interruption loss, cost, damage, loss of income, loss of use, increase in cost of working and/or extra expense arising out of or attributable to:

3.1 any partial or complete closure of and/or slowdown in, including but not limited to any closure by or under the advisories of public, military, government or civil authorities, or any denial of access to insured premises, or customer and or supplier premises (including service / utility providers), or

3.2 change in consumer behaviour, or

3.3 an absence of infected employees or employees suspected of being infected

shall not be covered by this policy.

4. For still further avoidance of doubt, loss, cost, damage, liability, claim, fines, penalty or expense or any other amount excluded hereby, includes but is not limited to any cost to identify, clean-up, detoxify, disinfect, decontaminate, mitigate, remove, evacuate, repair, replace, monitor, sanitize or test: (1) for a Communicable Disease or (2) any tangible or intangible property covered by this policy that is affected by such Communicable Disease.

Signature Not Verified

Digitally signed by SUBRATA MONDAL
Date: 2022.01.20 02:06:10 IST
Reason: Valid Policy Copy
Location: IFFCO Tokio General Insurance Company Ltd, India

Workmen's Compensation (UIN : IRDAN106RP0006V01200001)

Policy No.: L0182304

Date : 31/05/2021

OM ORGANIC
PLOT NO D-3-150/1,,
NR SHRIMANI ORGANIC PVT LTD.,
DAHEJ PHASE-3, DIST BHARUCH,
Bharuch,
Gujarat, Pincode: 392140
Telephone(Hom) : 9737656000
Email Id : omorganic2018@gmail.com

To renew SMS, REN to 9222211100

Intermediary Name : AUM INSURANCE BROKERS PVT LTD-BRR
PBL

Dear OM ORGANIC

Welcome to the Future Generali Experience.

We thank you for choosing us for your insurance requirements. Your Policy No. is **L0182304**.

Our initiatives will provide you with the highest standards of service, convenience and quality in insurance and it is our endeavour to constantly better your experience by innovating and evolving our basket of conveniences.

In case of any service requirement, do call our care lines below:

1800-220-233, 1860-500-3333, 022-67837800.

We would like to assure you that the electronic copy of your policy is as authentic and valid as the physical copy and it can be used as a proof of insurance wherever required.

Once again, thank you for choosing to insure with Future Generali and we look forward to being of service to you.

Assuring you of our best services at all times.

If undelivered, please return to:

Future Generali India Insurance Company Limited
1st Floor, 101 Bluechip
Complex, Sevashram Road
Opp. Reliance Mall
Bharuch
Gujarat, 392001

For Future Generali India Insurance Co. Ltd.



(Authorised Signatory)

Please review the communication address, email or contact nos. noted on this letter for correctness. In case of any change please contact our nearest branch or call our care lines mentioned above. This will ensure you do not miss out on 'Service Updates' and 'Renewal Reminders'.

Now you can buy Health, Personal Accident, Travel, Home, Motor insurance & also renew your Future Generali Private Car Insurance policy online. Visit us at www.futuregeneralii.in

For any service request please sms **SERVE** to 9222211100. To provide feedback on our service, kindly sms **HAPPY** or **UNHAPPY** to 9222211100. We will call you back.

Tax Invoice

INSURED DETAILS	
Policy Number : L0182304	Address of Service Provider: Off Code-11, Future Generali India Insurance Co Ltd, 1st Floor, 101 Bluechip, Complex, Sevashram Road, Opp. Reliance Mall, Bharuch, Gujarat, Pincode - 392001
Invoice Number : 202124PNT0012540	
Reverse Charge : No	Area Code : Bharuch Branch Office
Name of Insured/Proposer : OM ORGANIC	FGI State Code : 24
Address : PLOT NO D-3-150/1, NR SHRIMANI ORGANIC PVT LTD., DAHEJ PHASE-3, DIST BHARUCH, Bharuch, Gujarat, Pincode- 392140	FGI GSTIN Number : 24AABCF0191R1ZF FGI PAN Number : AABCF0191R
Place of Supply(State Code): 24	Intermediary Name \ Code: AUM INSURANCE BROKERS PVT LTD \ 60020070
GSTIN / UIN Number : 24AAFFO0549P1ZY	Date of Issue / Invoice : 31/05/2021
Period of Insurance : From 00:00 hours of 02/06/2021 To Midnight of 01/06/2022	HSN : 997139 Nature of Service : General Insurance Service

Received with thanks from a sum of ₹ 6,950.00 towards Premium on the above mentioned policy.

PARTICULARS	TAX(%)	PREMIUM (₹)
Gross Premium		3,188.00
Add : CGST	9%	286.92
Add : SGST	9%	286.92
Add : Cess		-
Contribution to Environment relief fund		3,188.00
Total (Rounded to nearest rupee)		6,950.00

NOTE :

- In case of payment by cheque, in the event of dishonour of cheque for any reason whatsoever, insurance cover provided under this receipt automatically stands cancelled from the inception irrespective of whether a separate communication is sent or not.
- Excess amount, if any, will be adjusted against subsequent policies, or will be refunded on demand.

For FUTURE GENERALI INDIA INSURANCE CO. LTD.

Sharada

(Authorised Signatory)

Signature Not Verified

Digitally signed by S Future Generali India Insurance Co. Ltd.
Date: 2021.05.31 23:11:31 IST
Location: Mumbai

Note: This document is digitally signed by Sharada Ramakrishnan, Authorised Signatory of Future Generali India Insurance Company Limited on 31/05/2021

Public Liability Insurance (Act Only) - Policy Schedule

Policy Servicing Office : Off Code-11, Future Generali India Insurance Co Ltd, 1st Floor, 101 Bluechip, Complex, Sevashram Road, Opp. Reliance Mall, Bharuch, Gujarat, Pincode- 392001., Tel No : -

Policy No : L0182304
Insured Name : OM ORGANIC
Address : PLOT NO D-3-150/1,, NR SHRIMANI ORGANIC PVT LTD., DAHEJ PHASE-3, DIST BHARUCH, Bharuch, Gujarat, 392140

Period of Insurance : From 00:00 02/06/2021 To Midnight of 01/06/2022
Intermediary Name/Code : AUM INSURANCE BROKERS PVT LTD/60020070
Telephone(Mob,Off,Hom) : 9099934399/02642226833/9099934399
Email Id : AUMBHARUCH@AUMBROKERS.COM

Previous Policy No : L0158783-00
FGI GSTIN Number : 24AAABCF0191R1ZF

In consideration of the Policy holder named here in paying to the Future Generali India Insurance Company Limited (herein after called the Insurer) the premium as stated in the Schedule and in reliance upon the statements made by the Policy holder in the proposal including its attachments or otherwise, and the material incorporated therein, the Insurer agrees to provide insurance against loss damage liability or expense to the extent and in the manner herein provided subject to all terms, conditions, exceptions and warranties herein after set forth.

Co-insurance Details		Schedule Of Premium(₹)	
Insurer	Share (In %)		
FUTURE GENERALI INDIA INSURANCE COMPANY LIMITED	100%	Gross Premium	3,188.00
		Goods and Service Tax	573.84
		Contribution to Environment relief fund	3,188.00
		Total Premium	6,950.00

Risk Details

Insured Business Description : CHEMICAL MANUFACTURING UNIT (USING FLASH POINT)
Property Situated At : PLOT NO D-3-150/1, NR SHRIMANI ORGANIC PVT LTD, DAHEJ PHASE-3, DIST BHARUCH
Territory/Jurisdiction : india
Hypothecation : N.A.
Retroactive date : 02/06/2020
Turnover / Revenue : 30,000,000.00
Type of Basis : Claim made basis
AOA:AOY Ratio : 1:3

Limit of Indemnity		
	Any One Accident	Aggregate during the Policy Period
Limit of Indemnity	17,500,000.00	52,500,000.00

Deductibles
NIL

Extensions, Conditions, Warranties

As per policy wordings
SANCTIONS LIMITATION AND EXCLUSION CLAUSE
 We shall not be deemed to provide cover and shall not be liable to pay any claim or provide any benefit hereunder to the extent that the provision of such cover, payment of such claim or provision of such benefit would expose that to us to any sanction, prohibition or restriction under United Nations resolutions or the trade or economic sanctions, laws or regulations of the European Union, United Kingdom or United States of America.

Extensions/ Conditions/ Warranties with Sub limit		
Extensions/ Conditions/ Warranties	Date	Sub limit
Exclusion		

Sanction Limitation Clause
 Warranted that any excess placement over the Limit of liability shall be with the express consent of Future Generali
 As per policy wordings

Important:-

- All other Terms, Conditions and Exclusions as per attached Policy Wordings.
- In case of payment by cheque, in the event of dishonor of cheque for any reason whatsoever, insurance cover provided under this document automatically stands cancelled from the inception irrespective of whether a separate communication is sent or not.

For FUTURE GENERALI INDIA INSURANCE CO. LTD.

Receipt No : Y2913884
Date of Issue : 31/05/2021
Place of Issuance : Mumbai*


 (Authorized Signatory)

*Address as mentioned below.

Note: This document is digitally signed by Sharada Ramakrishnan, Authorised Signatory of Future Generali India Insurance Company Limited on 31/05/2021

The stamp duty of Rs. 0.25/- paid by Letter Of Authorisation No. CSD/13/2021/1509, Dated 19/04/2021. Mudrank - 2017/C.R.97/M-1, dated 09/01/2018.

Product UTN : IRDAN132CP0003V01200809



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH- 109868

NO: GPCB/BRCH/CTE-519/ID-62910/_____

DT: ___/10/2020

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, under Section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated **28/08/2020** and inward no. **176904** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To
M/s. OM ORGANIC,
PLOT NO:D-3/150/1, PHASE-III,
GIDC ESTATE DAHEJ-3,
TAL: VAGRA, DIST-BHARUCH-392 140.

1. **Consent Order No. : AWH-109868 date of Issue 21/10/2020.**
2. The consent under Water Act -1974, Air Act - 1981 and Authorization under Environment (Protection) Act, 1986 **shall be valid up to 27/08/2025** to operate industrial plant to manufacture following products:

Sr. No.	Products	Quantity (MT/Month)
1.	Distillation of Spent solvent	500

Specific conditions:

- a) Unit shall not carry out any construction activities and production which attracts provisions of Environment Clearance without obtaining EC from competent authority under EIA notification dated 14/09/2006 and amended thereafter.
- b) Unit shall maintain ZLD.
- c) All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.
- d) Unit shall follow spent solvent management guideline framed by board and shall make MoU with outside distillation units, if any. Also submit the prescribed forms as per guideline.
- e) Unit shall strictly follow the Solid Fuel guideline framed by Board and shall install APCM as per guideline.
- f) Unit shall strictly follow the Fly Ash Notification for disposal of generated ash.

- g) Unit shall purchase Spent Solvent (Generated from industrial use of solvents, Production/ formulation of drugs/ pharmaceutical and health care product) (Cat: 20.2, 26.4 & 28.6) @ 6900 MTPA from authorized generators who has authorization in their valid CCA to sell this waste.
- h) The unit shall maximum store total spent solvent is 161 MT and total recovered solvent is 117 MT.
- i) The unit shall provide minimum total area 386 sq. mtr. for storage of spent solvent and recovered solvent.
- j) The unit shall not procure spent solvents from pesticides industry without prior permission.
- k) The unit shall store spent solvent. (As per PESO License).
- l) The Spent Solvents shall not be transferred from drums to distillation column. The Spent Solvents shall only be transferred to distillation column from raw material storage tank by solvent transfer pump.
- m) The unit shall comply with the conditions mentioned in the Standard operating procedure published by Central Pollution Control Board.
- n) The Stock of spent solvents within the premises should not exceed 7 days requirement. In simple words, stock of spent solvents should not exceed 25% of the monthly solvent recovery capacity (consented quantity).
- o) The storage of spent solvent shall be 70% or more quantity in the closed storage tanks and only 30% or less quantity of spent solvents shall be stored in drums.
- p) The unit shall annually submit third party monitoring report for work zone standards by any NABL/EPA approved lab to the Board.
- q) The unit shall explore the possibilities of co-processing of distillation residue.
- r) Unit shall also submit photographs of Data Disply Board at the main gate of the unit.
- s) Unit shall also provided Foam Extinguisher as fire fighting system within the premises.
- t) Unit shall adopt and regularly use the online manifest system for procurement & disposal of hazardous waste.

3. **CONDITION UNDER THE WATER ACT:**

- 3.1 There shall be **no discharge** of the industrial effluent from the manufacturing process and other ancillary industrial operations, **Hence the unit shall strictly adhere to zero discharge.**
- 3.2 The quantity of total water consumption shall not exceed **9 KL/Day** as per below break up as mentioned in form D submitted for consent application under Water Act- 1974.
 - a) Domestic: 2 KL/Day
 - b) Industrial: 7 KL/Day
 - c) Gardening: 2 KL/Day
- 3.3 The quantity of total waste water generation shall not exceed **1.7 KL/Day** as per below break up as mentioned in form D submitted for consent application under Water Act- 1974.
 - a) Domestic: 1.5 KL/Day
 - b) Industrial: 0.2 KL/Day (Reuse)

Outward No: 57129/2017/2020



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3.4 Mode of disposal of wastewater:

- Boiler blowdown (0.2 KLD) will be reused in cooling tower if any generate. Hence unit shall maintain ZLD.
- Sewage shall be disposed off through septic tank/soak pit system.

3.5 Unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.

3.6 The GIDC drainage connection given by the GIDC for discharge of industrial effluent shall be disconnected & the outlet shall be sealed.

3.7 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent.

3.8 In case of incinerators, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, Furnace oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.

3.10 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.

3.11 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

3.12 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The following shall be used as fuel:

Sr. No.	Name of fuel	Quantity
1.	Agro waste/ Briquettes	350 kg/hr.

4.1.1 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Capacity	Stack Height in Meter (From G.L.)	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Boiler	2 TPH	30	Multi cyclone + bag filter + water scrubber	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

- 4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.
- 4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m ³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM ₁₀)	60	100
2.	Particulate Matter (PM _{2.5})	40	60
3.	Oxides of Sulphur (SO _x)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
 - 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
- 4.4 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.
- 4.5 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.
- 4.6 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.7 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.8 All efforts shall be made to control VOC emissions and odor problem, if any.



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5 GENERAL CONDITIONS: -

- 5.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 5.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 5.3 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).

Specific Condition:

- 1) Unit shall purchase Spent Solvent (Generated from industrial use of solvents, Production/ formulation of drugs/ pharmaceutical and health care product) (Cat: 20.2, 26.4 & 28.6) @ 6900 MTPA from authorized generators who has authorization in their valid CCA to sell this waste.
- 2) The unit shall maximum store total spent solvent is 161 MT and total recovered solvent is 117 MT.
- 3) The unit shall provide minimum total area 386 sq. mtr. for storage of spent solvent and recovered solvent.
- 4) The unit shall not procure spent solvents from pesticides industry without prior permission.
- 5) The unit shall store spent solvent. (As per PESO License).
- 6) The Spent Solvents shall not be transferred from drums to distillation column. The Spent Solvents shall only be transferred to distillation column from raw material storage tank by solvent transfer pump.
- 7) The unit shall comply with the conditions mentioned in the Standard operating procedure published by Central Pollution Control Board.
- 8) The Stock of spent solvents within the premises should not exceed 7 days requirement. In simple words, stock of spent solvents should not exceed 25% of the monthly solvent recovery capacity (consented quantity).
- 9) The storage of spent solvent shall be 70% or more quantity in the closed storage tanks and only 30% or less quantity of spent solvents shall be stored in drums.
- 10) The unit shall annually submit third party monitoring report for work zone standards by any NABL/EPA approved lab to the Board.
- 11) The unit shall explore the possibilities of co-processing of distillation residue.
- 12) Unit shall also submit photographs of Data Disply Board at the main gate of the unit.
- 13) Unit shall also provided Foam Extinguisher as fire fighting system within the premises.
- 14) Unit shall adopt and regularly use the online manifest system for procurement & disposal of hazardous waste

6.1 Number of authorization: **AWH-109868** date of Issue **21/10/2020**.

- 6.2 **M/s. OM ORGANIC** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **PLOT NO: D-3/150/1, PHASE-III, GIDC ESTATE DAHEJ-3, TAL: VAGRA, DIST: BHARUCH.**

Sr. No.	Name of Haz. Waste	Category Number	Quantity in MT/Year	Facility
1	Spent solvents	28.6	6900	Reception, Collection, Storage, Transportation, recycling of spent solvent & recovery of solvent which are mentioned in specific condition. Reception from GPCB authorized units who has authorization in valid CCA and distillate in own unit.
2	Distillation residue	20.3	360	Collection, Storage, Transportation and Disposal by send it to CHWIF OR to Cement factories for co-processing.
3	Used oil	5.1	50 lit.	Collection, Storage, Transportation and Disposal by Reuse in plant & machinery as lubricant or sell it to authorized re-refiners / recycler.
4	Discarded containers/ drums	33.1	24	Collection, Storage, Decontamination, Transportation and Disposal by reuse after in-house decontamination or send it to authorized decontamination facility / recycler or send back to supplier.
5	Fire ash	Z14	90	Collection, Storage, Transportation and Disposal for secured landfill OR to brick manufacturing unit OR for secured landfill.

- 6.3 The authorization is granted to operate a facility as above.
 6.4 The authorization shall be in force for a period up to 27/08/2025.
 6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. TERMS AND CONDITIONS OF AUTHORISATION:

- 7.1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 7.2 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.



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- 7.3 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- 7.4 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
- 7.5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.7 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 7.12 An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 7.16 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 7.17 Unit shall have to manage used or spent oil; empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(P.B.Patel)

Dy. ENVIRONMENT ENGINEER



Office of Deputy Director, Industrial Safety and Health,
Second floor, multi-storey building, Nr. Gayatri nagar,
Kanbivaga, Bharuch -392001

Phone/Fax No. - 02642 240421

Email ID :- dydishbh@gmail.com

No: Dy.Dish/Bha/2022/ 1424

Date: 14/07/2022

To,
Regional Officer
Gujarat Pollution Control Board,
Bharuch

Sub: Observation on Accident occurred on dated 11/04/2022 at Om Organic, Plot no. D3/150/1, GIDC, Dahej, Ta-Vagra, Dist-Bharuch.

Dear sir,

With respect to herewith we are submitting probable cause of accident and compensation details.

1. Probable cause of accident

Based on investigation, visits to the site, statement of worker survived in incident and technical person of the factory and documents produced by the occupier, the probable cause of the accident is as follow,

In Reactor R-105, before charging of new batch on 09.04.2022 it may be possible that residue of previous batch not removed properly as there was no cleaning SOP in existence at the time of accident. Dimethyl formamide recovery from distillation residue requires significant caution. The high temperature decomposition of dimethyl formamide and its incompatibility with various halogens, bases and acids is established. Recovery from spent solvent after each batch require proper cleaning to avoid unwanted chemical reaction of incompatible material and decomposition of its component. If residue of previous batch remain present in reactor R-105 and charging new batch in same reactor may increase the volume of the batch size which may lead increased in temperature and cause explosion and fire.

Further during investigation, there were no any evidence of other kind of work going on except distillation process in production plant.

2. Compensation details

Salary data and calculated tentative amount of compensation submitted by the occupier is as follow.

Name	DOB	Age	Salary	maximum salary considered for compensation as per WC Act	50% of salary for compensation	Multiplier as per WC act	Tentative compensation amount
Ratan kumar kushwa	10-11-1992	30	20000	15000	7500	207.98	1559850
punit mahato	01-11-1965	57	14500	14500	7250	128.33	930393
Teerath Gadari	21-01-2001	21	14500	14500	7250	222.71	1614648
jaydeep prabhudasbhai	26-08-1996	26	22500	15000	7500	215.28	1614600
Parasnath yadav	1959	63	30000	15000	7500	106.52	798900
prakash vasava	01-01-1976	46	14000	14000	7000	166.29	1164030
Total							7682420

As per Employees Compensation Act,1923, given compensation data is appropriate.

Your faithful,


 Deputy Director,
 Industrial Safety and Health
 Bharuch